

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A No. 515 OF 2022**

IN THE MATTER OF:

Dharamvir

.... APPLICANT

VERSUS

State of Haryana & Ors.

.... RESPONDENTS.

I N D E X

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Through:

NEW DELHI
DATED: 23.09.2024

  
(ADITYA DHAWAN, KIRAN DHAWAN & SIDHANT THAKUR)

(ADVOCATES)

89, LAWYERS' CHAMBER, SUPREME COURT OF INDIA &
R-514, NEW RAJINDER NAGAR, NEW DELHI

(7838603016, 9810953016)

advocateadityadhawan@hotmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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**REPLY ON BEHALF OF RESPONDENT NO. 13 (M/S
ACCURA CARE PHARMACEUTICALS PVT. LTD.)**

MOST RESPECTFULLY SHOWETH:

1. That the above captioned Original Application is *sub-judice* on records of this Hon'ble Tribunal. Notably, *vide* order dated 05.08.2024, the replying respondent was impleaded as respondent No. 13 and notice was issued by this Hon'ble Tribunal with a direction to file a response. It is submitted that the notice was received at the Unit, by speed post, on 28.08.2024, as is evident from the tracking report annexed herewith and marked as **Annexure-R13/1**).
2. At the outset, it is submitted that the replying respondent craves leave of this Hon'ble Tribunal to file a more detailed response and/or reply to any averments/submissions and contentions (if any), made against it

any later stage or is brought to its notice, during the pendency of this Original Application. It is further submitted that each and every allegation, submission and contention made against the replying respondent, shall be deemed to have been denied, as if they have been individually dealt with and specifically denied.

3. That from the record of the present Original Application it transpires that the same is registered based on a "Letter Petition" sent to this Hon'ble Tribunal, by one Sh. Dharamvir, s/o Shri Om Prakash resident of House No.521/13 Milk Road, Krishna Colony, Naraingarh, District Ambala, Haryana.
4. That the *suò-moto* cognizance taken by this Hon'ble Tribunal pertains to the alleged discharge of 'industrial-waste water' by industrial units of Kala Amb, through various drains/nallahs, etc., into River Markanda', which is stated to have been the cause of serious diseases and mortality amongst villagers and the cattle.

DESCRIPTION OF THE UNIT:

5. The respondent, is a pharmaceutical manufacturing unit established/operating since 2007, duly in accordance

with law. The respondent unit is located at Moginand, on the Kala Amb-Nahan Road. In this regard, it is submitted as under:

- a. **River Markanda**: The respondent unit is located at a distance of about 2 kms (approx.) from river Markanda;
 - b. **Kaimi-Drain**: The respondent unit is located at a distance of about 5-6 kms from Kaimi-Drain, which is on the other side of Kala-Amb;
 - c. **Salanikhad** (Ref: Pg. 687, of the joint report): The respondent unit is located in the area/region which falls downstream i.e., after salanikhad meets river Markanda; and
 - d. **Rampur Jattan Moginand Nallah** (Ref: Pg. 687, of the joint report): This nallah flows close to near Radha-Swami Satsang-Bhawan and is about 1.5 kms from the respondent unit.
6. That the respondent Unit was made operational only after taking all request steps and permissions duly in accordance with law. The respondent unit obtained its

"Drug manufacturing licenses" (MBN/07/628 & MBN/07/629) on 29.09.2007, from the Health & Family Welfare Department, Govt., of H.P, (Drugs Control Administration), under the requisite Drug Rules, 1945, valid for the period 29.09.2007 to 28.09.2012.

7. That the Drug manufacturing licenses, are periodically retained in accordance with law as is evident from the permission granted by the 'Assistant Drug Controller-cum-Licensing Authority' to the respondent unit to retain the said "*Drug manufacturing licenses*" for the period 29.09.2022 to 28.09.2027. At this juncture it is worthwhile to emphasize here that the respondent, manufactures products viz., tablets, capsules, oral liquid syrups and various ointments, creams and lotions. True copy of the retention letter for licenses, is enclosed herewith and marked as **Annexure-R13/2**).
8. That the replying unit is a non-polluting unit and has nothing to do with the issue being adjudicated by this Hon'ble Tribunal in the present Original Application, as is evident from the following:

- i. The unit is situated/located at a considerable distance from the river Markanda as well as the various Khad/Nallahs which meet river Markanda, as stated hereinabove;
- ii. No complaint by any individual (as the unit is not far from residential area in the region) and/or any local resident at any point in time alleging pollution/discharge of effluents, etc., by the unit; and
- iii. Baring one incident (which is duly explained in paragraph 13 hereinbelow), no serious concerns have ever been raised, against the Unit, by the government entities viz., HP State Pollution Control Board, IPH, and other authorities.

ETP PLANT & WATER SUPPLY:

9. That the ETP plant of the respondent unit is fully functional and the water utilized in the unit is only purchased commercially and is supplied through tankers. Copies of receipts of water supply, is enclosed herewith and marked as **Annexure-R13/3 (Colly)**.

HAZARDOUS SOLID-WASTE DISPOSAL:

10. That in order to prevent Environment Pollution Hazards and to observe the existing laws on Environment and pollution Control, entered in an agreement with M/s Shivalik Solid Waste Management Limited. Accordingly, the 'hazardous solid-waste' is sent by the respondent unit, for disposal to M/s Shivalik Solid Waste Management Limited, as per the norms of the H.P Pollution Control Board. True copy of the agreement between the respondent and M/s Shivalik Solid Waste Management Limited along-with copies of Form-10, is enclosed herewith and marked as **Annexure-R13/4 (Colly)**.

CETP (COMMON EFFLUENT TREATMENT PLANT):

11. The CETP plant at Kala Amb, is completely functional and the respondent unit has been registered therewith for the purposes of treatment of effluents. All the effluent generated is sent exclusively to the CETP plant through tankers. This fact is evident from the joint inspection report dated 26.07.2024, on record as well as the agreement entered into between the respondent unit and

KIDC along-with few transporters slips, which is annexed herewith and marked as **Annexure-R13/5 (Colly)**.

VARIOUS REQUISITE PERMISSIONS FROM H.P STATE POLLUTION CONTROL BOARD:

12. That the 'Consent to operate' from H.P, Pollution Control Board, was also obtained, before making the Unit operational and the same is valid from 01.04.2022 to 31.03.2027. It is submitted that the requisite authorization for operating a facility for generation, storage and disposal of Hazardous Wastes, was also duly obtained by the respondent Unit from the State Pollution Control Board and the same is valid till 31.03.2027.

DISCONNECTION OF ELECTRICITY AS POINTED OUT IN THE REPORT DATED 26.07.2024:

13. That electricity disconnection of the replying unit is submitted as under:
- i. The inspection was carried out by the officials of the pollution control board in April, 2024;
 - ii. The water discharge which was seen/detected by the officials was on account of some ongoing repair in the unit, pertaining to drainage pipeline, etc.;

- iii. The dedicated pipeline (as stated or alleged), was a temporary measure, for discharge of domestic waste water till the said repair was completed;
 - iv. However, due to some negligence of our staff, the discharge through this temporary measure was not checked, inspected and supervised properly;
 - v. The unit immediately realized its mistake and effective actions, were taken at the unit, to permanently block/stop such discharge;
 - vi. Accordingly, after observing the effective/sincere, steps taken by us and finding no discharge of any waste, whatsoever, from the unit, our electricity was restored, duly in accordance with law.
14. That in the circumstances as set out herein above, it is evident that now for about 17 years the unit has been operating duly in accordance with law especially the governing environment norms/laws, as applicable and notified from time to time. It is submitted that livelihood

about 62 workers/employees (& their family) completely depend on this unit. Any adverse order by this resp'ble Tribunal would not only result in loss of the source of livelihood to the owners/directors but also to the employees/workers, working at the unit, who would be rendered jobless.

PRAYER

It is therefore, most respectfully prayed in the interest of justice that the respondent unit may kindly be discharged and the show cause notice be withdrawn.

For Accura Care Pharmaceuticals Pvt. Ltd.

Varun Sabharwal
 Varun Sabharwal
 Authorised Signatory

(Through its Authorized representative)

For: resp No. 13

NEW DELHI
 DATED: 23.09.2024

[Signatures]
 (ADITYA DHAWAN, KIRAN DHAWAN & SIDHANT THAKUR)

(ADVOCATES)

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.... APPLICANT

VERSUS

State of Haryana & Ors.

.... RESPONDENTS

AFFIDAVIT

I, Varun Sabharwal, S/O Late Sh. Ved Kumar, aged about 38 years, R/O House No. 253/5, Guru Nanak pura, Jagadhari, District Yamuna-Nagar, Haryana-135003, presently at New Delhi do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the respondent No. 13. (M/s Accura Care Pharmaceuticals Pvt. Ltd.) and I am working as Plant Head and as such am well conversant with the facts and circumstances of the case. Hence, I am competent to swear this affidavit.

2. That the accompanying reply/response has been drafted by the counsel under my instructions and I say that the contents of paras 1 to 14 of the same are true and correct to my knowledge and belief the same have been read over and explained to me in vernacular.



3. That the contents of the accompanying reply may kindly be read as part and parcel of this affidavit as the same are not being reproduced herein for the sake of brevity.

4. That the Annexure(s) to the appeal are true and correct copies of the original.

For Accura Care Pharmaceuticals Pvt. Ltd.

Vann Sabharwal
Authorised Signatory
DEPONENT

VERIFICATION: -

I, the deponent above named, do hereby verify and confirm that the contents of the above affidavit are true to my knowledge and nothing material has been concealed therefrom.

Verified at New Delhi on this the ^{23rd} day of September, 2024.

For Accura Care Pharmaceuticals Pvt. Ltd.

Vann Sabharwal
DEPONENT
Authorised Signatory



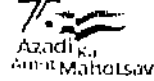
Dipankar Das
ESTD
DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
GOVT. OF INDIA
LAWYERS CHAMBER
SUPREME COURT OF INDIA
NEW DELHI

23.09.24

[Handwritten signatures]

Annexure R13/1

A & हिन्दी में Q

भारतीय डाक
डाक सेवा-जन सेवाIndia Post
Dak Seva Jan Seva

You are here Home>> Track Consignment

Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

ED386440773IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Sansad Marg HO	21/08/2024 15:03:13	173030	47.20	Inland Speed Post	Nahan HO	28/08/2024 19:05:27

Event Details For : ED386440773IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
28/08/2024	19:05:27	Moginand BO	Item Delivered(Addressee)
28/08/2024	12:34:50	Kala Amb SO	Item Dispatched
28/08/2024	12:34:50	Kala Amb SO	Dispatched to BO
28/08/2024	12:34:50	Kala Amb SO	Item Bagged
28/08/2024	10:23:14	Kala Amb SO	Item Received
25/08/2024	05:39:50	TMO Ambala RMS	Item Dispatched
25/08/2024	05:22:55	TMO Ambala RMS	Item Received
25/08/2024	04:18:54	Ambala NSH	Item Dispatched
25/08/2024	00:49:05	Ambala NSH	Item Bagged
24/08/2024	21:23:02	Ambala NSH	Item Received
24/08/2024	16:31:42	Nahan HO	Item Dispatched
24/08/2024	16:31:14	Nahan HO	Item Bagged
24/08/2024	11:08:38	Nahan HO	Item Redirected to Kala Amb SO Insufficient Address
24/08/2024	09:00:12	Nahan HO	Item Received
24/08/2024	04:43:16	TMO Ambala RMS	Item Received
24/08/2024	04:35:02	Ambala NSH	Item Dispatched
24/08/2024	04:32:25	Ambala NSH	Item Bagged

24/08/2024	01:56:12	Ambala NSH	Item Received
24/08/2024	01:35:38	TMO Ambala RMS	Item Dispatched
24/08/2024	01:31:34	TMO Ambala RMS	Item Received
23/08/2024	09:39:52	Delhi Rs TMO	Item Dispatched
23/08/2024	07:30:00	Delhi Rs TMO	Item Received
23/08/2024	02:41:00	New Delhi NSH	Item Dispatched
22/08/2024	23:26:14	New Delhi NSH	Item Bagged
22/08/2024	20:05:17	New Delhi NSH	Item Received
21/08/2024	20:44:43	New Delhi NSH	Item Received
21/08/2024	17:42:34	Sansad Marg HO	Item Dispatched
21/08/2024	15:05:04	Sansad Marg HO	Item Bagged
21/08/2024	15:03:13	Sansad Marg HO	Item Booked

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(True Copy)

Health & Family Welfare Department, Himachal Pradesh
 DRUGS CONTROL ADMINISTRATION H.P.
 Office of Assistant Drugs Controller-cum-Drugs Licensing Authority

No. HFW-H/(Drugs)378/06-2349

Dated: 28/10/2022

To

M/s Accura Care Pharmaceuticals Pvt. Ltd.,
 Village Moginand, Nahar Road, Kala-Amb,
 District Sirmour, Himachal Pradesh-173030.

Subject: - Retention Letter for Licenses Nos. Form 25: MNB/07/628 and Form 28:
 MB/07/629 for the period from 29.09.2022 to 28.09.2027.

Sir,

Reference your application No.: Nil dated 24.09.2022 regarding retention of
 Drugs Manufacturing licenses as stated above.

In this regard, on the receipt of fee of Rs.15000/- (Rupees Fifteen Thousand only)
 vide E-Challan No. A221236367 dated 26.09.2022, for Retention and similarly, on the
 receipt of fee of Rs. 2,74,500/- (Rupees Two Lakh Seventy Four Thousand Five Hundred
 only) vide E-Challan Number A221236050 dated 26.09.2022 for Additional Products, your
 Drugs Manufacturing Licenses Nos. **MNB/07/628 and MB/07/629** on Form
 25 and Form 28 for manufacturing of Tablets, Capsules, Oral Liquids and External
 Preparations (General Category Only) and Tablets of Beta-Lactam Category only
 granted on 29.09.2007 and valid upto 28.09.2022 has been retained w.e.f **29.09.2022**
to 28.09.2027.

The products retained with the license are enclosed.

Encls: Products list.



Garima
 28.10.2022
 (GARIMA SHARMA)
 Assistant Drugs Controller,
 Cum- Licensing Authority,
 HQ Baddi, District Solan, H.P.

Endst. No. As above

01. Copy to the Drugs Inspector, Nahar District Sirmour H.P. for information.

sch
 (GARIMA SHARMA)
 Assistant Drugs Controller,
 Cum- Licensing Authority,
 HQ Baddi, District Solan, H.P.

[Signature]
 (Two Copy)

Annexure R/13/3
(copy)

Cash/Credit Memo M. 98166-14185

RAHUL KUMAR

WATER SUPPLIER

Vill. Dakawala (Rampur Jattan) Tehsil Nahan (H.P.)

S.No. 199

Dated: 14/09/24

M/s. Abul Kalam Pharma Chemicals (P) Ltd.

S.No.	Particulars	RATE	Amount	
			Rs.	P
	Water Tonken - 123	230	28290	
	Total = 123			
<p><i>Water</i></p> <p>G.I. NO. 9681</p> <p>Sig. <i>[Signature]</i></p> <p>Date 14/09/24</p>				
TOTAL			28290.	00

Rahul
Signature

Cash/Credit Memo M. 98166-14185

RAHUL KUMAR WATER SUPPLIER

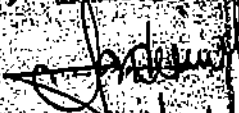
1318

VIII: Dakawala (Rampur Jattan) Tehsil Nahan (H.P.)

S.No. 197

Dated 12/8/2024

M/S ACCURA CARE

S.No.	Particulars	RATE	Amount	
			Rs.	P
	Total Tanker	230	23460	00
	<div style="border: 1px solid black; border-radius: 50%; width: 40px; height: 40px; display: flex; align-items: center; justify-content: center; margin: 0 auto;">102</div> Contd.			
	G.I. NO 9415 Sig.  Date 13/08/24			
	TOTAL		23460	00

Rahul
Signature

E & O E

Cash/Credit Memo M: 98166-14185

RAHUL KUMAR WATER SUPPLIER

Vill: Dakawala (Rampur Jattan) Tehsil: Nahan (H.P.)

S.No: 195

Dated: 15/7/2024

M/s: ~~ACCURA CARE~~

S.No.	Particulars	RATE	Amount	
			Rs	P
	Total Tankao	230	25300	00
	(170)			
	<i>Enkon</i>			
	G.I. NO 322			
	SIG. Jay B			
	Date 15.07.24			
	TOTAL		25300	00

E&OE

Rahul
Signature

Cash/Credit Memo M 9816614185

RAHUL KUMAR WATER SUPPLIER

VIII. Dakawala (Rampur Jattan) Tehsil: Nahani (H.P.)

S.No. **193**

Dated **11/6/2024**

M/s. **ACCURA CARE**

S.No.	Particulars	RATE	Amount	
			Rs	P
01	Total Tanker	230	23690	00
	(103)			
	May Mandy Cont water some			
	103 D. Mahind 11/6/24			
	G.I. NO 8992			
	Sig. <i>[Signature]</i>			
	Date 11-06-2024			
	TOTAL		23690	00

E & O.E.

Rahul
Signature

Cash/Credit Memo

M. 98166-14185



RAHUL KUMAR WATER SUPPLIER

Vill. Dakawala (Rampur Jattan) Tehsil Nahan (H.P.)

S.No. 189

Dated 9/4/2024

M/s. ACCURA CARE

S.No.	Particulars	RATE	Amount	
			Rs.	P
	Total Tankas 1-3-24 To 31/3/24	230	28290	00
	 G.I. NO. 8585 Sig.  Date 9-4-24			
	TOTAL		28290	00

Rahul
Signature

E & O/E

Cash/Credit Memo M : 98166-14185

RAHUL KUMAR WATER SUPPLIER

Vill. Dakawala (Rampur Jattan) Tehsil Nahian (H.P.)

S.No: 187

Dated: 2/3/2024

M/s. ACCURA CARE

S.No.	Particulars	RATE	Amount	
			Rs.	P
	Total Tanker 1-2-2024 To 29-2-24	230	29910	00
	(187)			
	<u>Enter</u>			
	G.I.NO 2926 Sig. [Signature] Date 09.03.24			
	TOTAL		29910	00

E&O/E

Rahul
Signature

Cash/Credit Memo M 98166-14185

RAHUL KUMAR WATER SUPPLIER

VIII. Dakawala (Rampur Jattan) Tehsil Nahan (H.P.)

S.No. 184

Dated: 13/02/2024

Ms. ACCURA CARE

S.No.	Particulars	RATE	Amount	
			Rs.	P
	Total Tankar 1-1-2024 to 31-1-24	230	98750	00
	(125)			
	G.I. NO 82016 Sig. [Signature] Date 13.02.24			
	TOTAL		98750	00

E80E

Rahul
Signature

Cash/Credit Memo

M. 98166-14185

RAHUL KUMAR WATER SUPPLIER

Vill: Dakawala (Rampur Jattan) Tehsil Nahan (H.P.)

S.No: 182

Dated: 19/01/2024

M/s. ACCURA CARE

S.No.	Particulars	RATE	Amount	
			Rs.	P.
	Total Tankar - 1-12-23 To 31/12/23 148 G.I. NO 5828 Sig. Joy B.K. Date 20/1/24	236	34040	
TOTAL			34040	00

E & OE

Rahul
Signature

(True Copy)



AGREEMENT

THIS AGREEMENT is entered at Nalagarh on this 26 day of the month of February 2009

Between

M/s. SHIVALIK SOLID WASTE MANAGEMENT LIMITED having its registered office at Village Majra Nalagarh (H.P), a company registered under the Companies Act, 1956 and currently represented by its CEO Shri Ashok Sharma, Age about 48 years residing at Panchkula (HR.) hereinafter referred to as "SSWML", which expression shall where context so requires or admits of, be deemed to include its successors or assignees) of on one part

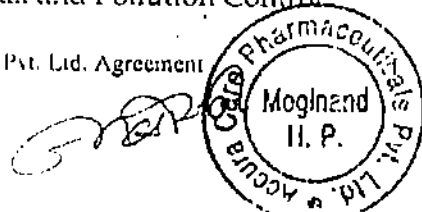
And

M/s. Accura Care Pharmaceuticals Pvt. Ltd. company incorporated under the Companies Act, 1956 and having its factory at Village Moginand, Nahan Road, Tehs. Nahan, Distt Sirmour (HP) 173 030 and currently represented by its Mg. Director Shri. Jasbir Singh Age about 38 years, residing at E-52, Surya Enclave, New Multan Nagar, New Delhi (Hereinafter referred to as MEMBER which expression shall where the context so requires or admits of, be deemed to include its successors or assignee) of the other part.

AND WHEREAS,

the foremost and the sole objective of SSWML. is to prevent Environmental Pollution Hazards and to observe the existing laws on Environmental and Pollution Control

Shivalik Solid Waste Management Limited & Accura Care Pharmaceuticals Pvt. Ltd. Agreement



AND WHEREAS

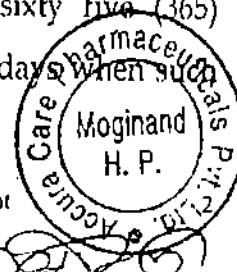
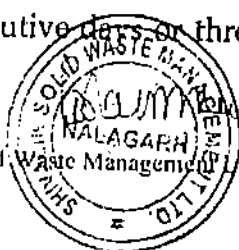
the MEMBER desires to send its hazardous solid (hereinafter referred to as 'SOLID WASTE') to the SSWML as per the norms of Himachal Pradesh Pollution Control Board (hereinafter referred to as "HPPCB") and the SSWML having requisite facilities in this behalf, agrees to receive the Solid Waste sent by the MEMBER on the terms and conditions stated hereunder, which have been mutually agreed to by and between SSWML and the MEMBER.

AND WHEREAS the parties hereto have decided to execute a DEED OF AGREEMENT:

NOW THIS AGREEMENT WITNESSES and it is hereby, mutually agreed by and between the parties hereto as follows:

1. DEFINITIONS AND INTERPRETATIONS:

- 1.1 'TIME' shall be stated in 'Hours' and shall mean Indian Standard Time.
- 1.2 'DAY' means a period of Twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.
- 1.3 'WEEK' means a period of seven (7) consecutive days beginning from a day.
- 1.4 'MONTH' means a period beginning at 0800 hours on the first day of calendar month and ending at 0800 hours on the first day of succeeding calendar month.
- 1.5 'YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.
- 1.6 'FINANCIAL YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such



period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.

1.7 The headings of or titles to the clauses in this AGREEMENT shall not be deemed to be part thereof or be taken into consideration in the interpretation or construction thereof or of the AGREEMENT.

1.8 Words imparting the singular only also include the plural and vice versa, where the context so requires.

1.9 The present agreement is entered in to by SSWML for collection and disposal of hazardous waste of its members.

2. PERIOD OF AGREEMENT:

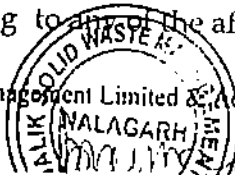
2.1 This agreement shall come in force, effective from the date of signing of this agreement and shall remain effective till any amendment / change is made in this agreement.

3.1 Both the parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities

- I) On expiry of Authorisation granted to the Member and the same having not been renewed or the same having been not granted by HPPCB
- II) On expiry of the present Agreement, where no fresh agreement is signed and executed between parties hereto as mentioned above.
- III) On Authorization to SSWML being cancelled, refused or not granted by HPPCB.

3.2 Both the parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventuality, it will be the sole responsibility

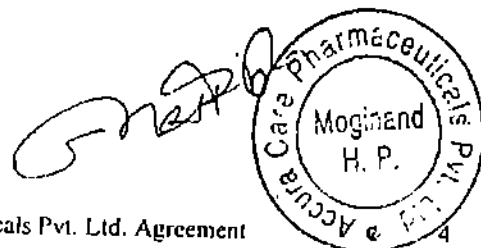
Shivalik Solid Waste Management Limited & Accura Care Pharmaceuticals Pvt. Ltd. Agreement



of the Member to handle and treat its solid waste in accordance with the relevant provisions of law and that SSWML will not be responsible in any manner whatsoever in respect of the solid waste of the Members.

4. OBLIGATION OF THE MEMBERS:

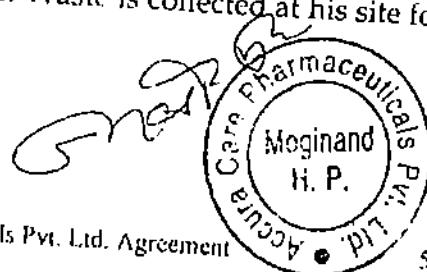
- 4.1 While entering into the present Agreement with SSWML, MEMBER shall submit the categories of Solid Waste and its desire to dispose off the same and that the said categories of Solid Waste shall be as per those specified in the Schedule to Hazardous Waste (Management and Handling) Rules 1989. The Member shall also give true and correct information related to the description, amount, nature and toxicity of the said Solid Waste as and when called upon by SSWML or State or HPPCB as any Committee notified and the provisions of Law.
- 4.2 The MEMBER shall get the Authorisation from HPPCB permitting the Member to send its solid waste to SSWML for disposal and that it shall be the responsibility of the Member to get the same renewed from time to time, failing which SSWML reserves its right to repudiate the present Agreement.
- 4.3 The MEMBER declare that the MEMBER shall make all primary disposal arrangement at its premises for the removal of toxic like Hexavalent Chromium, Heavy Metals, Phenols, Cyanides or any other toxic material that may be notified by SSWML or HPPCB or any other Authorised prescribed under the relevant provisions of law in this behalf for the time being in force, before disposing its Solid Waste to SSWML.
- 4.4 The MEMBER shall make all the proper and adequate arrangements for keeping accurate records of production and shall keep accurate records of production of each of its products and Solid Waste generated thereof and send the compiled records to SSWML on the fifth (5) day of the succeeding MONTH, whereupon the SSWML shall send the same to HPPCB.



- 4.5. MEMBER shall be required to maintain the record of Hazardous waste to be disposed off in SSWML site. The said records so maintained shall be open for inspection by SSWML or any officer of HPPCB or any authority of State (Ministry of Environment and Forests) or any officer appointed by them.
- 4.6. The MEMBER shall make adequate and necessary arrangements as approved by and to the satisfaction of the SSWML, HPPCB or other prescribed Authority under Law for collection and storage of its Solid Waste in its premises and shall give access to the Dumpers/Tractors of SSWML to its storage facility during day time.
- 4.7. For the facility of Members SSWML will be making an arrangement for lifting the Solid Waste, Still its discretion of the Member in case want to have his own arrangement with the Designated Trucks as per Guidelines of CPCB.
- 4.8. Before the Solid Waste is delivered at SSWML site, the Member shall ensure that the said Solid Waste is packed and transported in a manner suitable for transportation and that the Member should see that the said waste withstands physical and climatic conditions.
- 4.9 Till the time Waste accepted by SSWML as per the Norms specified, responsibility lies with the Member only.
- 4.10 During wet period of monsoon season, the Solid waste will not be accepted. The Member shall create the storage facility which would include licheate facility or any other facility as provided or approved under the provisions of law.
- 4.11 The MEMBER is obliged to store a minimum of three months of its generation of waste or its solid waste, whichever is higher.
- 4.13 Member will contact SSWML once the truck load of Waste is collected at his site for sending to SSWML for the disposal.



Shivalik Solid Waste Management Limited & Accura Care Pharmaceuticals Pvt. Ltd. Agreement



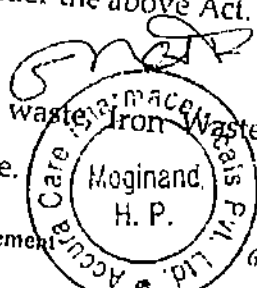
- 4.14 The MEMBER is obliged to maintain Disposal limits relating to heavy metals and toxic chemicals as may be intimated by the SSWML and as specified in this AGREEMENT.
- 4.15 The MEMBER is obliged to pay in advance the bills raised by SSWML in cheque (local account) or demand draft.
- 4.16 SSWML may by a notice served on the Member require him to provide such additional information as may be specified in the notice and the member shall send the information to SSWML within 15 days from the receipt of the said notice.
- 4.17 The MEMBER alone shall be liable for any action initiated against the MEMBER under Hazardous Wastes (Management and Handling) Rules, 1989 or any other Pollution Laws or any other relevant provisions of Law for the time being in force, by HPPCB or any other Authority.
- 4.18 The MEMBER shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules made there under as also with the conditions of present agreement and that any breach committed there under shall render the Member not eligible for disposing of Solid waste in SSWML
- 4.19 The member shall not become member of such other similar facility without prior written consent of SSWML. In case, the member is found to have availed membership of such other facility, SSWML has the right to terminate the membership without offering any reason whatsoever.

5. QUANTITY & QUALITY

- 5.1 The Solid Waste to be sent by the MEMBER to the SSWML shall be as per the categories specified in the schedule to Hazardous waste (Management and Handling) Rules, 1989 or as per any new amendment or rules under the above Act.

Only five categories of Solid Waste i.e. ETP Waste, Gypsum waste, Iron Waste, Incineration ash & Brine Waste will be received for disposal at site.

ivalik Solid Waste Management Limited & Accura Care Pharmaceuticals Pvt. Ltd. Agreement



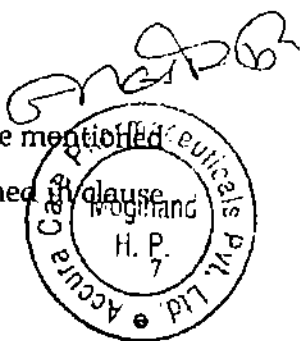
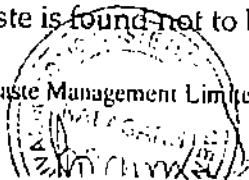
5.2 The MEMBER shall not send in any case any Solid Waste containing Hexavalent Chromium, heavy metals, phenols, cyanides or any other toxic materials in concentration as specified in the Clause 5.3 or that may be notified by SSWML from time to time.

5.3 The following listed wastes will not be accepted by SSWML

- i) Waste which is fluid, slurry, paste or acidic.
- ii) Waste which has an obnoxious odour.
- iii) Waste which reacts with moisture to produce considerable amount of heat or gases.
- iv) Waste which is inflammable.
- v) Waste which contains shock sensitive substances.
- vi) Waste which contains volatile substances of significant toxicity.
- vii) Waste which contains more than 10 mg/kg chromate in the original sample.
- Viii) Waste which contains more than 10mg/Kg. of water soluble Arsenic in a 1/10 eluate.

5.4 All toxic wastes from pesticide industries shall be incinerated before sending to SSWML site. The waste shall not contain any acidity. If it is violated knowingly or unknowingly, Neutralisation cost only will be charged and decisions of SSWML will be final.

5.5 M/s. SSWML may reject the Solid Waste in total, if the MEMBER's above mentioned Solid Waste is found not to be in accordance with the conditions mentioned in clause 5.2 and 5.3.



8. DEFAULT

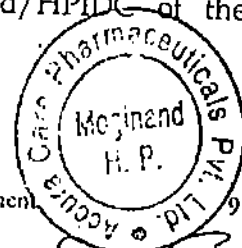
8.1 If the MEMBER fails and/or defaults in the discharge of any of his obligations under the present Agreement, the SSWML shall have discretion to (i) refuse to accept the Solid waste of the MEMBER for disposal without assigning any reason, (ii) notify to the HPPCB the name of the Member informing about such default and that its Solid waste would not be taken for disposal by SSWML on account of such default, (iii) inform the Member that its Solid Waste would be deemed to cause pollution and that the Member be liable as polluter under the Pollution Laws, and/or

8.2 SSWML reserves its right to accept or refuse membership. In event of MEMBER committing any breach/violation of the conditions of the present Agreement or any provisions of Law/Act/Rules for the time being in force, SSWML reserves its right to suspend/cancel the membership for such period as it deems fit without giving any reasons or prior notice.

8.3 Where an offense under the Environment Protection Act has been committed by the Member or is attributable to any neglect on the part of the Member which shall include its Director, Manager, Secretary, Officer, Partner, etc. and if such Member is guilty of the offense or is liable to be prosecuted against and punished against and punished accordingly no suit, prosecution or legal proceeding(s) shall lie against SSWML for the offense committed by its Member.

8.4 SSWML reserves its right to issue a show cause notice to the Member if it is of the opinion that the Member has contravened the provisions of law/conditions of the present Agreement, requiring the Member to remedy the contravention or as the cause may be, within a specific period of time. The said notice served shall specify the measures to be taken by the Member in remedying the said contravention.

8.5 SSWML shall inform the Himachal Pollution Control Board/HPIDC of the suspension of any MEMBER.



8.6 The suspension/termination shall be revoked only at sole discretion of SSWML after it is satisfied that its conditions have been met.

9. TRANSFER OF RIGHTS

9.1 As per Agreement with the BBNIA, Not without permission From Govt./Shareholders in line to companies Act.

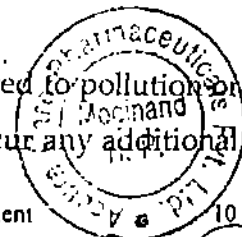
INDEMNITIES :

10.1 The MEMBER shall be deemed to be in exclusive possession and control of the said Solid Waste and shall be fully liable and responsible for its arrangements, appurtences and properties till the time it reaches SSWML. Accordingly the MEMBER hereby covenants and agrees to fully protect, indemnify and hold the SSWML, its employees, agents & successors and assignees harmless against any and all claims, demands, actions, suits, proceedings and judgments and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against the SSWML, whether by the MEMBER its employees, agents or successors and assignees or by third parties on account of damages or injury to property or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtences and properties of the MEMBER. Till the material reaches at sswml site, Member will be responsible.

11. FORCE MAJEURE

11.1 In case of any force majeure, SSWML shall not be saddled with any liability - contingent or otherwise but in that case, it shall be the sole liability to share with the MEMBER.

11.2 Both the parties hereto agree that due to change in any laws related to pollution due to any directive of any Court or Authority, if SSWML is to incur any additional



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financial burden consequent upon any alteration and/or modification in the site, then, in that case the MEMBER shall be liable to contribute for the same proportionate to its disposal of Solid waste quantity in SSWML site.

11.3 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HPPCB or any other Authority stopping the functioning of the Site or otherwise whereby SSWML becomes unable to accept the Solid Waste of the MEMBER, SSWML shall not be responsible or made responsible and/or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the MEMBER to get the needful done in respect of disposal of its Solid Waste.

12 PREVIOUS CORRESPONDENCE:

12.1 All discussions and meetings held and correspondence exchanged between SSWML and the MEMBER in respect of the AGREEMENT and any decisions arrived at therein in the past and before the coming into force of the present AGREEMENT are herein superseded by the present AGREEMENT and no reference of such discussions or meetings or past correspondence shall be entertained by either SSWML or the MEMBER for interpreting the present AGREEMENT or otherwise.

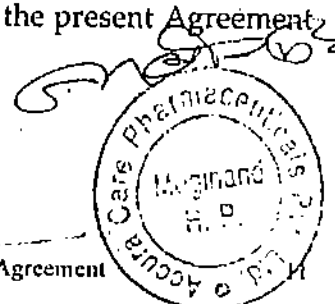
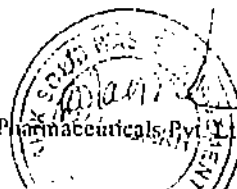
13 LAWS GOVERNING THE AGREEMENT

13.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

14 MENDMENTS:

14.1 SSWML may at any point of time make suitable changes in the present Agreement after serving a notice to the MEMBER.

15. TERMINATION OF AGREEMENT



M/s. SSWML has the unrestricted right to terminate this AGREEMENT by a written notice of 90 days and deduct its all pending claims from the MEMBER.

15.2 This AGREEMENT can be terminated by either party after giving a written notice of at least 90 days to the other party. If the cancellation is requested by the MEMBER,

16 JURISDICTION

16.1 The present Agreement, M/s. SSWML and the MEMBER mutually agree that the Civil Court at Nalagarh only shall have jurisdiction for all the disputes/differences arising out of this agreement.

17. The address of the parties hereto unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows :

ADDRESSES OF PARTIES :

M/S.SHIVALIK SOLID WASTE MANAGEMENT LTD.
VILLAGE MAJRA
NALAGARH (H.P.)

THE MEMBER:

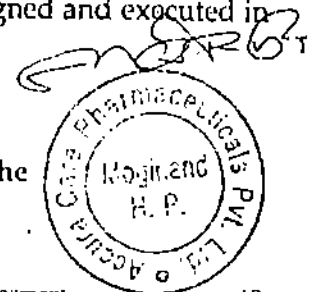
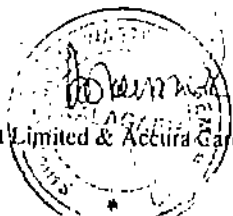
Accura Care Pharmaceuticals Pvt. Ltd.
Village: Moginand, Nahan Road,
Dist. Sirmour, HP 173 030

IN WITNESS WHERE OF the parties hereto acting through their properly constituted representatives have set their hands to cause this AGREEMENT signed and executed in their respective names and on their behalf.

For and on behalf of the

for & on behalf of the

Shivalik Solid Waste Management Limited & Accura Care Pharmaceuticals Pvt. Ltd. Agreement



SHIVALIK SOLID WASTE MANAGEMENT



Accura Care Pharmaceuticals Pvt. Ltd.

Name: Shri Ashok Sharma

Designation: CEO

Address: SCO NO.20-21 Kalka
SHEELA HIGHWAY NEAR
DOLPHIN HOTEL, BALTANA
ZIRAKPUR (PUNJAB)

Witness: *[Signature]*

Name: Raveen Thosar
Address: SCO 20-21
ZIRAKPUR (PUNJAB)

Witness: *[Signature]*

Name: Manish Chahal
Address: SCO 20-21
ZIRAKPUR (PUNJAB)

Witness: *[Signature]*

Name : Shri Jasbir Singh

Designation : Managing Director

Address : Village: Moginand,
Nahan Road, Dist Sirmour
HP 173 030

Witness

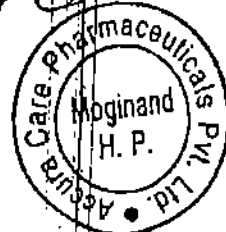
1. *[Signature]*

Name: Kunal Sharma
Address: c/o Khillan Estate,
Hall Rd, Nahan 173001

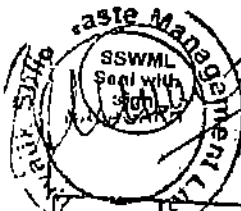
2. *[Signature]*

Name: Birbhan Saini
Address: Vill - Nagaur
Po. - Barigaon
Teh. Narsingan
Dist - Ambala
Pin code - 134203

[Signature]



(True Copy)



SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806

GSTIN : 02AAJCS7647D1ZE

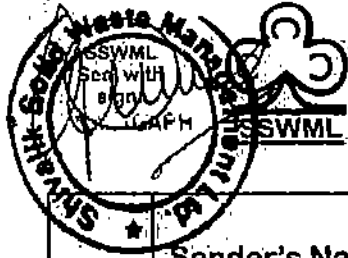
FORM 10 [See Rule 19(1)]



MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN	Phone No. : e-mail :
2.	Sender's Authorization No.	
3.	Manifest Document No.	
4.	Transporter's name and address (including Phone No. and e-mail)	57577 SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	
7.	Vehicle registration No.	NAL 206 HP 12L9500
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	
10.	Waste description	NAL 206
11.	Total quantity No. of Containers	ETP Sludge 50 kg m3 or MT Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Sturry/Liquid)
13.	Special handling instructions and additional information	
14.	Sender's Certificate Name & Stamp: <i>[Signature]</i> Signature: <i>[Signature]</i>	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations. Day Month Year 25-08-2023
15.	Transporter acknowledgement of receipt of Wastes Name & Stamp: <i>[Signature]</i> Signature: <i>[Signature]</i>	Day Month Year 25-08-2023
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: <i>[Signature]</i> Signature: <i>[Signature]</i>	Day Month Year 25-08-2023

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2006PLC028806

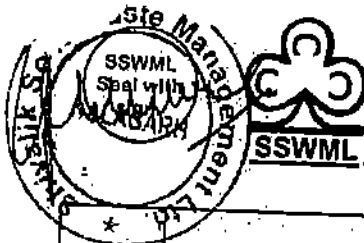
GSTIN : 02AAJCS7647D1ZE

FORM 10 [See Rule 19(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's Name and mailing address (including Phone No. and e-mail)	Accura Care Pharmaceuticals Pvt. Ltd. Nahan Road, Village Moginand Kala-Amb, Distt. Sirsa (H.P.) Pin code : 172030
	GSTIN	Phone No. : e-mail :
2.	Sender's Authorization No.	
3.	Manifest Document No.	67934
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL-206
7.	Vehicle registration No.	HP12C0842
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. Vill. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL-206
10.	Waste description	Sludge Hazardous Waste
11.	Total quantity No. of Containers	2 Nos. m3 or MT 100 Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Signature:	Day Month Year 25-07-2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name & Stamp: Signature:	Day Month Year 25-07-2024
16.	Receiver's certification for receipt of hazardous and other waste	
	Name & Stamp: Signature:	Day Month Year 25-07-2024



SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806

GSTIN : 02AAJCS7847D1ZE

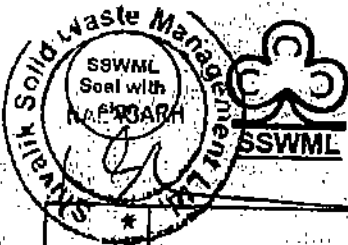
FORM 10 [See Rule 10(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN	Accountants Pharmaceuticals (P) Ltd. Nahan Road, Village Nahan, Kala-Amb, Distt. Solan (H.P.) Phone No. : e-mail : Pin code : 172051
2.	Sender's Authorization No.	
3.	Manifest Document No.	64920
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. VIII. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	NAL-206
7.	Vehicle registration No.	W 12C0842
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. VIII. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	NAL-206
10.	Waste description	ETP SLUDGE
11.	Total quantity No. of Containers 150 kgs m3 or MT 12 Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	
14.	Sender's Certificate Name & Stamp: Signature:	<p>I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.</p> <p>Day Month Year 16 04 2024</p>
15.	Transporter acknowledgement of receipt of Wastes Name & Stamp: Signature:	<p>SHIVALIK SOLID WASTE MANAGEMENT LTD. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174105</p> <p>Day Month Year 16 04 2024</p>
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	<p>SHIVALIK SOLID WASTE MANAGEMENT LTD. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174105</p> <p>Day Month Year 16 04 2024</p>

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SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN : U33130HP2005PLC028806

GSTIN : 02AAJCS7647D1ZE

FORM 10 [See Rule 10(1)]



MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail) GSTIN	Pharmaceuticals (P) Ltd Jahna Road, Village Wajira Naha-Amb, Distt. Sirmaur (H.P.) Pin code : 174330 Phone No. : e-mail :
2.	Sender's Authorization No.	
3.	Manifest Document No.	60288
4.	Transporter's name and address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. VIII. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.)
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	
7.	Vehicle registration No.	HP12C0842
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIVALIK SOLID WASTE MANAGEMENT LTD. VIII. Majra, P.O. Dabhota, Teh. Nalagarh Distt. Solan (H.P.) Ph. : 01795-260427
9.	Receiver's authorization No.	
10.	Waste description	ETP Sludge
11.	Total quantity No. of Containers	100 kgm3 or MTNos.
12.	Physical form	(Solid/Semi-Solid/Studges/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	
14.	Sender's Certificate For Accura Care Pharmaceuticals Pvt. Ltd.	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp: Signature: Authorized Signatory	Day Month Year 30 - 11 - 20 23
15.	Transporter acknowledgement of receipt of Wastes M/s. Shivalik Solid Waste Management Ltd. Village Majra (Dabhota) Teh. Nalagarh Distt. Solan (HP) Pin 174 101	Day Month Year 30 - 11 - 20 23
16.	Receiver's certification for receipt of hazardous and other waste Name & Stamp: Signature:	Day Month Year 30 - 11 - 20 23

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हिमाचल प्रदेश HIMACHAL PRADESH
Agreement.

08AA 064751

This agreement is executed at Kala Amb, Distt. Sirmour H.P. today on 12th day of February, 2022

Between:-

M/s Kala Amb Infrastructure Development Company, a Company incorporated under section 25 of the Companies Act, 1956 through its Director, Sh. C.S.Pushkarna having its registered office at Service Building, SWCA Kala Amb, Distt Sirmour (HP) (herein after referred to as "KIDC") which terms or expression unless excluded by or repugnant to the context or the meaning thereof, shall be deemed to include its successors and permitted assigns, **OF THE ONE PART,**

AND

M/s Accura Care Pharmaceuticals Pvt Ltd (Name of Firm/Company) the Member Industries (hereinafter referred to as the Member Industry or "MI") having Industrial activity at Kala Amb, Distt. Sirmour, HP which terms or expression unless excluded by or repugnant to the context or the meaning thereof shall be deemed to include its successors, partners, directors and permitted assigns, **OF THE SECOND PART.**

AND WHEREAS

- In consideration of the Industrial development in Kala Amb and necessity to manage the Industrial effluents and to protect the ecology of the surrounding area from further deterioration, the KIDC is setting up the Common Effluent Treatment Plant at village

For Accura Care Pharmaceuticals Pvt.Ltd.

Vaishali Sabharwal
Authorised Signatory

Vaishali Sabharwal
Authorised Signatory

Ogli, Kala Amb, District Sirmour, H.P.

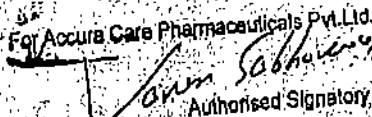
- ii) KIDC is the Special Purpose Vehicle (SPV) to manage the Common Effluent Treatment Plant duly recognized by the State Govt.
- iii) KIDC shall provide the conveyance system consisting of piping networks or tankers to each MI.

NOW IT IS HEREBY AGREED as follows:

A. OBLIGATIONS OF MI:

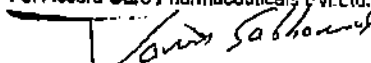
1. MI shall install one Bar and Coarse screen, one Settler and one Storage tank as per Design approved by KIDC. In case MI has already installed the said installations in their plant, MI shall obtain the approval of KIDC for the same. MI shall forthwith implement any modifications/suggestions made by KIDC, failing which the permission granted for conveying the effluents to CETP shall be withdrawn till such time MI complies with the modifications/suggestions made by KIDC.
2. All Effluent generated by MI in their premises shall be sent exclusively to the CETP. MI shall intimate to KIDC, at least 3 (Three) months in advance of any proposed increase or decrease in quantity of effluent resulting due to expansion or otherwise.
3. MI shall declare the effluent load with characterization of the effluent generated by it in the prescribed "Declaration Form" annexed herewith as "Annexure -A". MI shall submit such Form to KIDC on execution of these present. MI undertakes to pay charges for treatment of effluent as per formula given in B(1) below or it can be modified in such a manner that CETP remains financially viable and it generates annual profits in the range of 8 to 10%. In addition to this, MI will pay Transportation charges @Rs.250/- per Tanker of 5KL Capacity within 5 KM radius. MI will pay minimum Registration fee of Rs. 25000/- which shall be non refundable.
4. MI shall give one month prior notice of any change in effluent load with all supporting documents to KIDC. KIDC may monitor such activity.
5. MI at their own cost shall construct storage tank of adequate capacity for storage and transfer of effluent from their plant to CETP. MI shall ensure that all discharges like factory sewage, trade effluent, washings, Boiler blow down etc. are channelized through its storage tank for sending their effluent to CETP.
6. MI shall in the event of requirement of segregation of effluent, construct two separate storage tanks as per the design approved by KIDC.
7. MI shall furnish all relevant details to KIDC concerning any pre treatment of effluent carried out by it. MI shall furnish to KIDC all relevant details including the capacities of various units and characteristics of the final effluent to be sent for treatment to CETP. KIDC shall have the right to collect the samples of the effluents from the MI units for verification.

2-

For Accura Care Pharmaceuticals Pvt.Ltd.

 Authorised Signatory

8. MI shall obtain written consents from KIDC for establishing a new ETP or any modification of the existing ETP.
9. MI shall provide a single point discharge for conveyance of Effluent to the Effluent Conveyance System.
10. MI shall provide a pumping station of suitable capacity at their own cost for pumping all effluent excluding storm water into the Effluent Conveyance System of KIDC at adequate space for Tankers, after obtaining approval for the design, scheme and the location of the pumping station from KIDC.
11. MI shall install "Electro-mechanical flow meter" of 'Rosemount' make or any equivalent make, which shall either be supplied by KIDC against payment or MI shall obtain the same as per the specifications given by KIDC in case of conveyance system through pipe line.
12. MI shall house such flow meter in a separate secured shed and the meter shall be used for measurement of the flow quantity and for monitoring the quality of the effluent. MI shall ensure that the shed containing the flow meter should be locked and the flow meter is sealed and protected from tampering at all times.
13. MI at all times, shall ensure proper functioning of flow meter including calibration at regular intervals, periodical cleaning of sensors and taking required preventive measures for maintenance, to the satisfaction of KIDC.
14. In the event of the flow meter being found tampered, or not functioning properly MI shall attract penalty/termination as more particularly defined herein below in case of conveyance system through pipe line:-
 - i.) In the first instance of an event as specified herein above, MI shall pay treatment charges for 100% of the quantity of effluent, as stated by HPPCB in their consent letter.
 - ii.) In the second instance of an event as specified herein above, MI shall pay treatment charges for 150% as stated by HPPCB in their consent letter of the quantity.
 - iii.) In case of third instance of such an event, MI's connection to the Effluent Conveyance System shall be disconnected forthwith and the matter shall be referred to Monitoring & Dispute Redressal Committee (herein after known as "Committee" for the sake of brevity) for consideration. Decision of the Committee shall be final and binding.
15. Any tampering of the conveyance system or with the discharge characteristics by MI shall attract penalty or termination as per the decision of the Committee. The Committee may at its discretion, restore the connection of the MI on the MI complying with its directions.

For Accure Care Pharmaceuticals Pvt. Ltd.


Authorized Signatory

16. MI shall give unrestricted entry in its premises to the inspector nominated by KIDC, who shall have access to entire plant area as also the records required for verification of the quantity and quality of effluent.
17. MI shall abide by the policy and decision/s of the Committee to ensure smooth operation.
18. The prescribed parameters for Inlet effluents as notified by HPPCB vide No. PCB/CETP Kala Amb-982 consent branch 2020 dated 2-12-2021 shall be as follows:-

Sr. No	Parameters	Remarks
1	COD	1500 mg/l
2	BOD	500 mg/l
3	TSS	500 mg/l
4	O & G	30 mg/l
5	FDS	3000 mg/l
6	pH	6.9-9.0

B. Consideration and Financial Statements:

1. Formulae for Calculating the Effluent Treatment Charges

MI shall pay the charges for treatment of the effluent, as levied by KIDC, calculated on the basis of the formula given herein below:

$$\text{Treatment Charges} = [0.02 * \text{BOD} + 0.03 * (\text{COD} - 2.5 * \text{BOD}) + 0.005 * \text{CSS} + 0.01 * (\text{TDS} - 3000)] \text{ Rs /KL}$$

Where,

BOD = BOD of sample, mgs/L

COD = COD of sample, mgs/L

CSS = Suspended solids of sample, mgs/L

TDS = TDS of sample, mgs/L

Any negative value in $(\text{COD} - 2.5 * \text{BOD})$ and/or $(\text{TDS} - 3000)$ shall be ignored.

2. MI shall pay at the minimum the fee for treatment calculated at 50% of the effluent quantity in as per Declaration Form or the actual flow whichever is higher, to be computed for fee and adjusted half yearly.
3. MI shall deposit with KIDC, an amount equal to One month's fee computed as per the formula given in Para B herein above, taking into consideration the flow given in the "consent letter" of HPPCB and the effluent characteristics given in the declaration to be furnished by the Member Industry or as verified by KIDC. However in case of Industrial Units giving one MLD of more effluent the deposit shall be worked for 21 days fee computed as per the formula given in Para B herein above.

4

For Accura Care Pharmaceuticals Pvt.Ltd.

Anur Sahasrani
Authorised Signatory

4. MI shall pay the deposit amount within two months from the date of receipt of notice from the KIDC intimating the probable date of commissioning of the plant for commercial use. Failure on the part of MI to pay the deposit amount shall render it ineligible to obtain the connection to the Effluent Conveyance System for conveying their effluent to CETP.

5. MI shall make payment of the bills to KIDC for treatment of effluent, on monthly basis within a fortnight of receipt of bill. Any delayed payment shall attract interest @ 24% per annum. In the event of such default exceeding 30 days or more, from the date of receipt of the bill, the same would be referred to the Committee for necessary action. In event of the default continuing even after the Intervention of the Committee, the Committee may recommend the statutory authorities to cancel the Consent to Operate given earlier to MI.

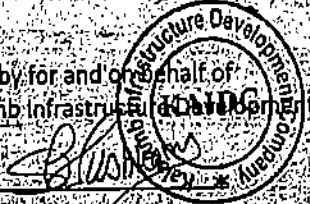
C. Constitution of Monitoring and Dispute Redressal Committee

The Committee shall consist of the following members.

- a. One Member Government of Himachal Pradesh
- b. Two Members from the KIDC
- c. Two Members from the MI

IN WITNESS WHEREOF, this agreement is being duly signed and executed by their duly authorized officers, the day and year written first above.

Signed by for and on behalf of
Kala Amb Infrastructure Development Co.



Witnessed by

Signed by for and on behalf of
(Name of Firm/Company)

For Accura Care Pharmaceuticals Pvt.Ltd.

[Signature]
Authorized Signatory

ANNEXURE A

Declaration form

To be furnished by the Member Industries (Applicant) as per clause A(3) of the agreement

Sl. No.	Parameters	Inlet Value		Remarks
		Value	Unit	
1	Total discharge		KLD	
2	COD	80.0	mg/L	
3	BOD	12.8	mg/L	
4	Total dissolved solids (TDS)	15.2	mg/L	
5	Total Suspended Solids (TSS)	34.0	mg/L	
6	pH	7.28		
7	Oil & Grease	0.24	mg/L	
8	Sulphide	Nil	mg/L	
9	Phosphate	Nil	mg/L	
10	Lead	0.010	mg/L	
11	FFDS	Nil	mg/L	

For Accura Care Pharmaceuticals Pvt. Ltd.

[Signature]
 Authorised Signatory
 Seal and sign of authorized authority of MI

[Signature]
 (True Copy)

Transporter Slip
C.E.T.P KALA-AMB

No. 1082 Dated 8/11/2014

Name of Industry Accura Care Pharma

Vehicle No. HP-14-TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:30	4000	
	11:55	4000	

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher: _____ Sign of Receiver: _____

Transporter Slip
C.E.T.P KALA-AMB

No. 1078 Dated 6/04/2014

Name of Industry Accura Care

Vehicle No. HP/14/TC 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	4:40	4000	
	4:58		

Sign of Dispatcher: _____ Sign of Receiver: _____

Transporter Slip
C.E.T.P KALA-AMB

No. 1129 Dated 9-4-2014

Name of Industry Accura Care

Vehicle No. HR.0411 9667

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:20		
	12:51		

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher: _____ Sign of Receiver: _____

Transporter Slip
C.E.T.P KALA-AMB

No. 1130 Dated 9.4.2014

Name of Industry Accura Care

Vehicle No. HR.0411 9669

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:00 PM		
	2:20 PM	3500	

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher: _____ Sign of Receiver: _____

1301

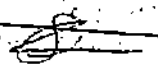
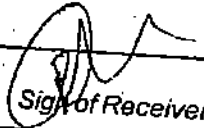
Transporter Slip
C.E.T.P KALA-AMB

No. 1138 Dated 11-4-24

Name of Industry ACCURACARE

Vehicle No. HR-04H-9669

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	13:14		4000 Ltr
	13:40		

Sign of Dispatcher  Sign of Receiver 

48

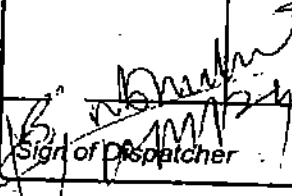

Transporter Slip
C.E.T.P KALA-AMB

No. 1095 Dated 10/4/24

Name of Industry ACCURACARE

Vehicle No. HP-14TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:40/24		
	1:10/24		

Sign of Dispatcher  Sign of Receiver 

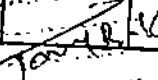
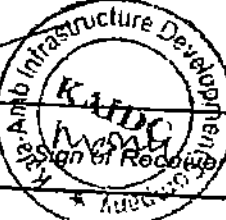
Transporter Slip
C.E.T.P KALA-AMB

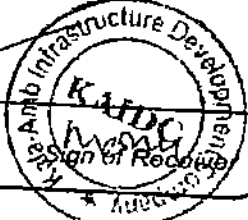
No. 2825 Dated 10-04-24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR-04H-9288

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	4:55	4000	
	5:10		

Sign of Dispatcher  Sign of Receiver 



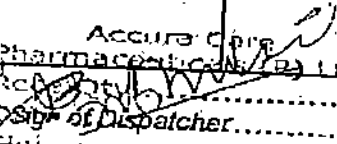

Transporter Slip
C.E.T.P KALA-AMB

No. 148 Dated 13/4/24

Name of Industry Accura Care Pharma

Vehicle No. HP-14-TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:00	3500	
	12:20		

Accura Care Pharmaceuticals Ltd.
Sign of Dispatcher  Sign of Receiver 

Transporter Slip
C.E.T.P KALA-AMB

No. **1331** Dated **19/04/20**

Name of Industry **Accura Care**

Vehicle No. **HR04H 9464**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:19	3500	
	to 10:27		

Accura Care Pharmaceuticals (P) Ltd.

Sig. of Dispatcher **[Signature]** Sign of Receiver **[Signature]**

49

Transporter Slip
C.E.T.P KALA-AMB

No. **1104** Dated **17.4.20**

Name of Industry **Accura**

Vehicle No. **HP 14TC 50**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:20	3500	
	11:40		

Accura Care Pharmaceuticals (P) Ltd.

Sig. of Dispatcher **[Signature]** Sign of Receiver **[Signature]**

1302

Transporter Slip
C.E.T.P KALA-AMB

No. **1176** Dated **20-4-20**

Name of Industry **Accura care**

Vehicle No. **HP 14TC 50**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:18	3500	
	to		
	12:32		

Accura Care Pharmaceuticals (P) Ltd.

Sig. of Dispatcher **[Signature]** Sign of Receiver **[Signature]**

Transporter Slip
C.E.T.P KALA-AMB

No. **1245** Dated **18/04/20**

Name of Industry **Accura care**

Vehicle No. **HP 14TC 50**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	20:00	3500	
	21:01		

Accura Care Pharmaceuticals (P) Ltd.

Sig. of Dispatcher **[Signature]** Sign of Receiver **[Signature]**

1303

Transporter Slip

C.E.T.P KALA-AMB

No. 183

Dated 22/04/24

Name of Industry Accura Care

Vehicle No. HP14TC 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:42 To 12:55	3500	

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher

Signature Sign of Receiver

50

Transporter Slip

C.E.T.P KALA-AMB

No. 884

Dated 22/4/24

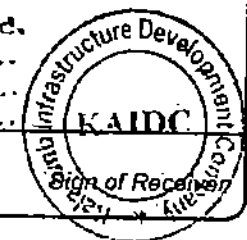
Name of Industry Accura Care Pharm

Vehicle No. HP 8299

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	11:30 11:48		

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher



C.E.T.P KALA-AMB

No. 13

Dated 24-4-24

Name of Industry ACCURA CARE

Vehicle No. HR04M 9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:30 15:45	4000 Ltr	

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher

Signature Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. 1266

Dated 23/04/24

Name of Industry Accura Care

Vehicle No. HR04M 9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:40 To	3500	

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher

Signature Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. **926** Dated **27/04/24**

Name of Industry **Accura Care**

Vehicle No. **HR04H 9464**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	17:22	3500	
	To 17:51		

Accura Care Pharmaceuticals (P) Ltd.

Qty.....

Signature.....

Sign of Dispatcher

Sign of Receiver

51

Transporter Slip

C.E.T.P KALA-AMB

No. **1369** Dated **26-4-24**

Name of Industry **ACCURA CARE**

Vehicle No. **HR04H 9464**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	18:30	4000L	
	18:45		

Accura Care Pharmaceuticals (P) Ltd.

Qty.....

Signature.....

Sign of Dispatcher

Sign of Receiver

Rece. Qty.....

Date.....

1304

Transporter Slip

C.E.T.P KALA-AMB

No. **1380** Dated **1/05/24**

Name of Industry **Accura Care**

Vehicle No. **HR14T 50**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:56		
	10:15		

Accura Care Pharmaceuticals (P) Ltd.

Rece. Qty.....

Date.....

Signature.....

Sign of Dispatcher

Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. **1286** Dated **30-4-24**

Name of Industry **Accura Care**

Vehicle No. **HR04H 9464**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:14	4000L	
	16:30		

Accura Care Pharmaceuticals (P) Ltd.

Qty.....

Signature.....

Sign of Dispatcher

Sign of Receiver

1305

Transporter Slip
C.E.T.P KALA-AMB

No. 1412 Dated 07/07/2024

Name of Industry Accura Care

Vehicle No. AF 265

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	4:30 PM	4,000 KG	
OUTLINE	4:50 PM		

Signature of Receiver: [Signature]

Signature of Dispatcher: [Signature]

52

Transporter Slip
C.E.T.P KALA-AMB

No. 1389 Dated 07/05/24

Name of Industry Accura Care

Vehicle No. HP 14 T 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:35	4,000 LTR	

Signature of Receiver: [Signature]

Signature of Dispatcher: [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 1608 Dated 07/07/2024

Name of Industry Accura Care

Vehicle No. HR 04 H 946A

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:25	4,000	
OUT TIME	11:35		

Signature of Receiver: [Signature]

Signature of Dispatcher: [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 398 Dated 04/07/24

Name of Industry Accura Care

Vehicle No. HP 14 T 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:30	4,000 KG	
OUT	12:50 PM		

Signature of Receiver: [Signature]

Signature of Dispatcher: [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 1438 Dated 09/05/2024

Name of Industry ACCURE CARE

Vehicle No. M.P.14T250

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	IN-10:58 OUT-11:15	3,500L	
		3,500L	
		09/05/2024	

Sign of Dispatcher Suren Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 1614 Dated 09/05/2024

Name of Industry ACCURE CARE

Vehicle No. AP-265

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:30 AM	3,500	
OUT TIME	10:10 AM		
		3,500L	
		09/05/2024	

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 1715 Dated 11/05/2024

Name of Industry ACCURE CARE

Vehicle No. M.R.O.Y.E.F2F9

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	IN-10:45 OUT TIME-11:00		
		4,000	
		11/05/2024	

Sign of Dispatcher Suren Sign of Receiver Manu

Transporter Slip
C.E.T.P KALA-AMB

No. 1706 Dated 10/5/2024

Name of Industry ACCURE CARE

Vehicle No. M.R.O.Y.E.F2F9

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	4:30 -	4,000	
OUT TIME	5:00 PM		
		4,000	
		10/5/2024	

ACCURE CARE
Pharmaceuticals (P) LTD.
Recd. Qty. 4,000
Date 10/5/2024

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

1307

Transporter Slip
C.E.T.P KALA-AMB

No. **1732** Dated 14/07/2024

Name of Industry Accura Care

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>OUT TIME</i>	11:24	4000L	
	12:00 PM		
Accura Care Pharmaceuticals (P) Ltd. Recd. Qty. <u>4000L</u> Date <u>14/07/2024</u> Signature <u>[Signature]</u>			
Sign of Dispatcher		MOMU Sign of Receiver	

54

Transporter Slip
C.E.T.P KALA-AMB

No. **1723** Dated 13/07/2024

Name of Industry Accura Care

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>OUT TIME</i>	11:07 AM	4000L	
	11:25 AM		
Accura Care Pharmaceuticals (P) Ltd. Recd. Qty. <u>4000L</u> Date <u>13/07/2024</u> Signature <u>[Signature]</u>			
Sign of Dispatcher		MOMU Sign of Receiver	

Transporter Slip
C.E.T.P KALA-AMB

No. **1743** Dated 16/07/2024

Name of Industry Accura Care

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>OUT TIME</i>	10:00 AM	4000L	
	10:15		
Accura Care Pharmaceuticals (P) Ltd. Recd. Qty. <u>4000L</u> Date <u>16/07/2024</u> Signature <u>[Signature]</u>			
Sign of Dispatcher		MOMU Sign of Receiver	

Transporter Slip
C.E.T.P KALA-AMB

No. **1740** Dated 17/07/2024

Name of Industry Accura Care

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>OUT -</i>	11:30	4000L	
	2:00 PM		
Accura Care Pharmaceuticals (P) Ltd. Recd. Qty. <u>4000L</u> Date <u>17/07/2024</u> Signature <u>[Signature]</u>			
Sign of Dispatcher		MOMU Sign of Receiver	

Transporter Slip
C.E.T.P KALA-AMB

No. **1641** Dated 12/07/2024

Name of Industry ACCURA CARE

Vehicle No. HR-04H-9964

Particulars	Time	Qty.	Transport Charges In Rs.
Effluent Water for Treatment	2:30	400L	
OUT TIME	3:00 PM		

Accura Care Pharmaceuticals (P) Ltd.
Rece. Qty. 400L
Date 12/07/2024
Signature S. V. S. R. A. E.

Sign of Dispatcher _____ Sign of Receiver Mona

Transporter Slip
C.E.T.P KALA-AMB

No. **1767** Dated 12/07/2024

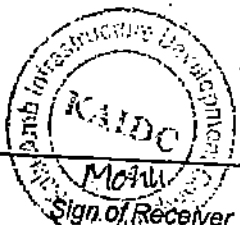
Name of Industry ACCURA CARE

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges In Rs.
Effluent Water for Treatment	12:20	400L	
OUT TIME	12:30		

Accura Care Pharmaceuticals (P) Ltd.
Rece. Qty. 400L
Date 12/07/2024
Signature S. V. S. R. A. E.

Sign of Dispatcher _____ Sign of Receiver Mona



Transporter Slip
C.E.T.P KALA-AMP

No. **1773** Dated 21/07/2024

Name of Industry ACCURA CARE

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges In Rs.
Effluent Water for Treatment	10:20 AM	400L	
OUT TIME	10:31 AM		

Accura Care Pharmaceuticals (P) Ltd.
Rece. Qty. 400L
Date 21/07/2024
Signature S. V. S. R. A. E.

Sign of Dispatcher _____ Sign of Receiver Mona

Transporter Slip
C.E.T.P KALA-AMB

No. **1773** Dated 20/07/2024

Name of Industry ACCURA CARE

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges In Rs.
Effluent Water for Treatment	10:45	400L	
OUT TIME	11:00 AM		

Accura Care Pharmaceuticals (P) Ltd.
Rece. Qty. 400L
Date 20/07/2024
Signature S. V. S. R. A. E.

Sign of Dispatcher _____ Sign of Receiver Mona

1309

Transporter Slip
C.E.T.P KALA-AMB

No. **1797** Dated 24/07/2024

Name of Industry..... Accura Care

Vehicle No. HR-04E-8285

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>OUT TIME</i>	12:15 PM	400L	
	12:35 PM		

Sign of Dispatcher *[Signature]* Sign of Receiver *MOMU*

56

Transporter Slip
C.E.T.P KALA-AMB

No. **1792** Dated 23/07/2024

Name of Industry..... Accura Care

Vehicle No. HR-04E-8285

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>OUT TIME</i>	11:40	400L	
	12:00		

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty. 400L
Date 23/07/2024
Signature *[Signature]*

Sl. of Dispatcher *[Signature]* Sign of Receiver *MOMU*

Transporter Slip
C.E.T.P KALA-AMB

No. **1816** Dated 25/5/24

Name of Industry Accura Care

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:04	400L	
	12:20		

Sign of Dispatcher *[Signature]* Sign of Receiver *MOMU*

Transporter Slip
C.E.T.P KALA-AMB

No. **1784** Dated 22/07/2024

Name of Industry Accura Care

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>OUT TIME</i>	10:50 AM	400L	
	11:00 AM		

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty. 400L
Date 22/07/2024
Signature *[Signature]*

Sl. of Dispatcher *[Signature]* Sign of Receiver *MOMU*

Transporter Slip
C.E.T.P KALA-AMB

No. **1829** Dated 27/05/2024

Name of Industry Accura Care

Vehicle No. MR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
IN Effluent Water for Treatment OUT-	12:30 PM	4000L	4000/- 27/05/2024 S. Srinivas
	12:45 PM		

Sign of Dispatcher _____ Sign of Receiver MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. **1820** Dated 27/05/2024

Name of Industry Accura Care

Vehicle No. MR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
IN Effluent Water for Treatment OUT-	11:24 AM	4000L	4000/- 27/05/2024 S. Srinivas
	11:50 AM		

Accura Care
Pharmaceuticals (P) Ltd.
Recd. Qty. 4000L
Date 27/05/2024
S. Srinivas

Sign of Dispatcher _____ Sign of Receiver MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. **1838** Dated 29/05/2024

Name of Industry Accura Care

Vehicle No. MR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
IN Effluent Water for Treatment OUT TIME	12:20 PM	4000L	4000/- 29/05/2024 S. Srinivas
	12:31 PM		

Accura Care
Pharmaceuticals (P) Ltd.
Recd. Qty. 4000L
Date 29/05/2024
S. Srinivas

Sign of Dispatcher _____ Sign of Receiver MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. **1833** Dated 29/05/2024

Name of Industry Accura Care

Vehicle No. MR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
IN Effluent Water for Treatment OUT TIME	11:20 AM	4000L	4000/- 29/05/2024 S. Srinivas
	11:15 AM		

Accura Care
Pharmaceuticals (P) Ltd.
Recd. Qty. 4000L
Date 29/05/2024
S. Srinivas

Sign of Dispatcher _____ Sign of Receiver MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. **1851** Dated 09/06/2024

Name of Industry Accura Care

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>IN</i>	12:10	4000L	
<i>OUT</i>	12:25		
Accura Care 4000L 09/06/2024 Signature			

Sign of Dispatcher _____ Sign of Receiver *Mohan*

Transporter Slip
C.E.T.P KALA-AMB

No. **1843** Dated 31/05/2024

Name of Industry Accura Care

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>IN</i>	11:35	4000L	
<i>OUT TIME</i>	12:40		
Accura Care 4000L 31/05/2024 Signature			

Sign of Dispatcher _____ Sign of Receiver *Mohan*

Transporter Slip
C.E.T.P KALA-AMB

No. **1861** Dated 05/06/2024

Name of Industry Accura Care

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>IN</i>	3:00 PM	4000L	
<i>OUT TIME</i>	3:10 PM		
Accura Care 4000L 05/06/2024 Signature			

Sign of Dispatcher _____ Sign of Receiver *Mohan*

Transporter Slip
C.E.T.P KALA-AMB

No. **1856** Dated 4/6/24

Name of Industry Accura Care

Vehicle No. HR04E - 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	4:00 <i>AM</i>	4000 <i>LT</i>	
Accura Care Pharmaceuticals (P) Ltd. Signature			

Sign of Dispatcher _____ Sign of Receiver *Mohan*

Transporter Slip
C.E.T.P KALA-AMB

No. 1867 Dated 06/06/2024

Name of Industry Accura care

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
^{IN} Effluent Water for Treatment	1:10 PM	4000L	
OUT TIME	1:25 PM		
Accura Care Pharmaceuticals (P) Ltd. Recd. Qty..... 4000L Date..... 06/06/2024 Signature..... <i>[Signature]</i>			

Si of Dispatcher _____ Sign of Receiver *MOHUN*

Transporter Slip
C.E.T.P KALA-AMB

No. 1872 Dated 07/06/2024

Name of Industry Accura care

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
^{IN} Effluent Water for Treatment	12:05	4000L	
OUT TIME	12:15		
Accura Care Pharmaceuticals (P) Ltd. Recd. Qty..... 4000L Date..... 07/06/2024 Signature..... <i>[Signature]</i>			

Si of Dispatcher _____ Sign of Receiver *MOHUN*

Transporter Slip
C.E.T.P KALA-AMB

No. 1890 Dated 10/06/2024

Name of Industry Accura care

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
^{IN} Effluent Water for Treatment	10:50	4000L	
OUT TIME	11:05		
Accura Care Pharmaceuticals (P) Ltd. Recd. Qty..... 4000L Date..... 10/06/2024 Signature..... <i>[Signature]</i>			

Si of Dispatcher _____ Sign of Receiver *MOHUN*

Transporter Slip
C.E.T.P KALA-AMB

No. 1881 Dated 09/06/2024

Name of Industry Accura care

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
^{IN} Effluent Water for Treatment	12:45	4000L	
OUT TIME	1:10		
Accura Care Pharmaceuticals (P) Ltd. Recd. Qty..... 4000L Date..... 09/06/2024 Signature..... <i>[Signature]</i>			

Si of Dispatcher _____ Sign of Receiver *MOHUN*

Transporter Slip
C.E.T.P KALA-AMB


No. 2105 Dated 12/06/2024

Name of Industry..... Accura Care

Vehicle No..... KR04E 82F9

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:50	4000L	
OUTTIME	11:05		

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty..... 4000L
Date..... 12/06/2024
Signature..... [Signature]

Sign of Dispatcher  Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB


No. 1899 Dated 11/06/2024

Name of Industry..... Accura Care

Vehicle No..... KR04E 82F9

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:10	4000L	
OUTTIME			

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty..... 4000L
Date..... 11/06/2024
Signature..... [Signature]

Sign of Dispatcher  Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB


No. 2120 Dated 14/06/2024

Name of Industry..... Accura Care

Vehicle No..... KR04E 82F9

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:22 AM	4000L	
OUTTIME	11:37		

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty..... 4000L
Date..... 14/06/2024
Signature..... [Signature]

Sign of Dispatcher  Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB


No. 2115 Dated 13/06/2024

Name of Industry..... Accura Care

Vehicle No..... KR04E 82F9

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:45 AM	4000L	
OUTTIME	12:00		

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty..... 4000L
Date..... 13/06/2024
Signature..... [Signature]

Sign of Dispatcher  Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 2132 Dated 17/06/2024

Name of Industry..... ACCURA CARE

Vehicle No..... NR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:10	400L	
OUTTIME	12:10		
		400L 17/06/2024 Srinivas	

Sign of Dispatcher _____ Sign of Receiver IVOMU

Transporter Slip
C.E.T.P KALA-AMB

No. 2126 Dated 15/06/2024

Name of Industry..... ACCURA CARE

Vehicle No..... NR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:50 AM	400L	
OUTTIME	12:20 PM		
		ACCURA CARE Pharmaceuticals (P) Ltd. Locality..... <u>U.P.O.O.L</u> Date..... <u>15/06/2024</u> Srinivas	

Sign of Dispatcher _____ Sign of Receiver MONU

Transporter Slip
C.E.T.P KALA-AMB

No. 2140 Dated 19/06/2024

Name of Industry..... ACCURA CARE

Vehicle No..... NR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:15	400L	
OUTTIME	12:30		
		400L 19/06/2024 Srinivas	

Sign of Dispatcher _____ Sign of Receiver MONU

Transporter Slip
C.E.T.P KALA-AMB

No. 2141 Dated 17/06/2024

Name of Industry..... ACCURA CARE

Vehicle No..... NR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:40 PM	400L	
OUTTIME	1:00 PM		
		ACCURA CARE Pharmaceuticals (P) Ltd. Locality..... <u>U.P.O.O.L</u> Date..... <u>17/06/2024</u> Srinivas	

Sign of Dispatcher _____ Sign of Receiver MONU

Transporter Slip
C.E.T.P KALA-AMB

No. 2162 Dated 21/06/2024
Name of Industry ACCURA CASE
Vehicle No. HR04E 82F9

Particulars	Time	Qty.	Transport Charges in Rs.
IN Effluent Water for Treatment	1:30	4000L	
OUT TIME	1:40		
		4000L	8106/2024

Sign of Dispatcher _____ Sign of Receiver Mony

Transporter Slip
C.E.T.P KALA-AMB

No. 2155 Dated 20/6/2024
Name of Industry ACCURA CASE
Vehicle No. HR04E 82F9

Particulars	Time	Qty.	Transport Charges in Rs.
IN Effluent Water for Treatment	4:05		
OUT TIME	4:15		
		4000L	2061/2024

Sign of Dispatcher _____ Sign of Receiver Mony

Transporter Slip
C.E.T.P KALA-AMB

No. 2171 Dated 20/06/2024
Name of Industry ACCURA CASE
Vehicle No. HR04E 82F9

Particulars	Time	Qty.	Transport Charges in Rs.
IN Effluent Water for Treatment	12:45	4000L	
TIME OUT	1:00 PM		
		4000L	2070/2024

Sign of Dispatcher _____ Sign of Receiver Mony

Transporter Slip
C.E.T.P KALA-AMB

No. 2172 Dated 22/06/2024
Name of Industry ACCURA CASE
Vehicle No. HR04E 82F9

Particulars	Time	Qty.	Transport Charges in Rs.
IN Effluent Water for Treatment	2:30 PM	4000L	
OUT TIME	2:45 PM		
		4000L	2206/2024

Sign of Dispatcher _____ Sign of Receiver Mony

Transporter Slip
C.E.T.P KALA-AMB

No. 2186 Dated 26/06/2024

Name of Industry..... ACCURA CASE

Vehicle No..... HRAVE 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	1:31 PM	400L	
OUT TIME	1:40 PM		
	4:00 L		
	26/06/2024		
	SURESH		

Sign of Dispatcher _____ Sign of Receiver MOSU

Transporter Slip
C.E.T.P KALA-AMB

No. 2180 Dated 24/06/2024

Name of Industry..... ACCURA CASE

Vehicle No..... HRAVE 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:37 AM	400L	
OUT TIME	12:06 PM		
	4:00 L		
	24/06/2024		
	SURESH		

Sign of Dispatcher _____ Sign of Receiver MOSU

Transporter Slip
C.E.T.P KALA-AMB

No. 2208 Dated 27/6/24

Name of Industry..... ACCURA CASE

Vehicle No..... HRAVE - 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	1:00	400L	
	1:20		

Sign of Dispatcher _____ Sign of Receiver MOSU

Transporter Slip
C.E.T.P KALA-AMB

No. 2188 Dated 25/06/2024

Name of Industry..... ACCURA CASE

Vehicle No..... HRAVE 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:38 PM	400L	
OUT TIME	3:00 PM		
	4:00 L		
	25/06/2024		
	SURESH		

Sign of Dispatcher _____ Sign of Receiver MOSU

Transporter Slip
C.E.T.P KALA-AMB

No. 2421 Dated 29/06/2024

Name of Industry ACCURS case

Vehicle No. HR 04 E 285

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	1:15 PM	4000L	4000/- 29/06/2024 Surenagar
OUTTIME	1:25 PM		

Sign of Dispatcher _____ Sign of Receiver MOON

Transporter Slip
C.E.T.P KALA-AMB

No. 2424 Dated 29/06/2024

Name of Industry ACCURS case

Vehicle No. HR 04 E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	5:15 PM	4000L	4000/- 29/06/2024 Surenagar
OUTTIME	5:30 PM		

Sign of Dispatcher _____ Sign of Receiver MOON

Transporter Slip
C.E.T.P KALA-AMB

No. 2432 Dated 01.07.24

Name of Industry ACCURA case pharmaceutical

Vehicle No. _____

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:17 11:22	4000L	4000/- 01.07.24 JASR

Sign of Dispatcher _____ Sign of Receiver _____

Transporter Slip
C.E.T.P KALA-AMB

No. 2434 Dated 02.07.24

Name of Industry ACCURA case Pharmaceutical

Vehicle No. HR 04 E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:20	4000	4000/- 02.07.24 JASR

Sign of Dispatcher _____ Sign of Receiver _____

Transporter Slip
C.E.T.P KALA-AMB

No. 2450 Dated 5/7/24

Name of Industry Accura Care

Vehicle No. HR04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:15	0600	
	2:30	487	

Sign of Dispatcher *[Signature]* Sign of Receiver *Mona*

Transporter Slip
C.E.T.P KALA-AMB

No. 2442 Dated 03/07/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:00	4000	
	2:10		

Sign of Dispatcher *[Signature]* Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 2457 Dated 5/7/24

Name of Industry Accura Care

Vehicle No. HR04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:00	9300	
	12:10	487	

Sign of Dispatcher *[Signature]* Sign of Receiver *Mona*

Transporter Slip
C.E.T.P KALA-AMB

No. 2463 Dated 06.07.24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:46	4000	
	11:56		

ACURA CARE
Pharmaceuticals (P) Ltd.
Rece. Qty.
Date
Signature *[Signature]*

Sign of Dispatcher Sign of Receiver *Mona*

Transporter Slip
C.E.T.P KALA-AMB

No. 2488 Dated 09/07/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 2289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:57	4000	
	12:50		

Accura Care Pharmaceuticals (P) Ltd.

Signature of Dispatchor: *[Signature]* Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 2475 Dated 09/07/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 2289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:07	4000	
	2:18		

Accura Care Pharmaceuticals (P) Ltd.

Signature of Dispatchor: *[Signature]* Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 2382 Dated 10/07/24


Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 2289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:08	4000	
	12:20		

Accura Care Pharmaceuticals (P) Ltd.

Signature of Dispatchor: *[Signature]* Sign of Receiver: *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB

No. 2496 Dated 10/07/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 2289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	5:07	4000	
	5:18		

Accura Care Pharmaceuticals (P) Ltd.

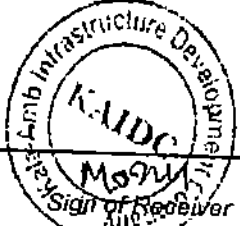
Signature of Dispatchor: *[Signature]* Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 2884 Dated 15.07.24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 18289

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	11:20	4000 Ltrs	
Accura Care Pharmaceuticals (P) Ltd.	11:38		
			

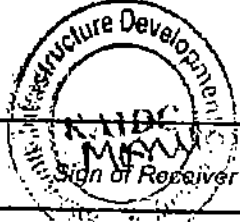
Signature of Dispatcher

Transporter Slip
C.E.T.P KALA-AMB

No. 2811 Dated 12.07.24

Name of Industry Accura Care Pharmaceuticals

Vehicle No.

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:25	4000 Ltrs	
Accura Care Pharmaceuticals (P) Ltd.	10:40		
			

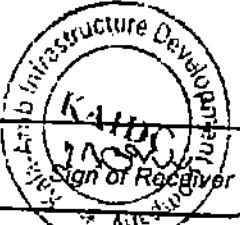
Signature of Dispatcher

Transporter Slip
C.E.T.P KALA-AMB

No. 2851 Dated 17/7/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 18289

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	12:17	4000 Ltrs	
Accura Care Pharmaceuticals (P) Ltd.	12:35		
			


Signature of Dispatcher

Transporter Slip
C.E.T.P KALA-AMB

No. 2859 Dated 18.07.24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 18289

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	12:02	4000 Ltrs	
Accura Care Pharmaceuticals (P) Ltd.	12:22		
			

Signature of Dispatcher

Transporter Slip
C.E.T.P KALA-AMB


No. 2878 Dated 19.07.24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 8289

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	12:25	4000 Ltr	
	12:40		

Accura Care Pharmaceuticals (P) Ltd.
Place, Qty.
Date
Signature of Dispatcher


Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

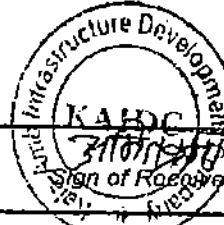
No. 2875 Dated 20.07.24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	12:47	4000 Ltr	
	1:07		

Accura Care Pharmaceuticals (P) Ltd.
Place, Qty.
Date
Signature of Dispatcher


Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB


No. 2885 Dated 20/7/24

Name of Industry Accura PHARMA LTD

Vehicle No. HR 04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	4:00	4000 Ltr	
	4:40	4000 Ltr	

Signature of Dispatcher


Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

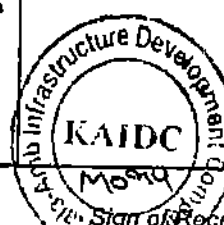
No. 2842 Dated 16.07.24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 04E 8289

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	2:48	4000 Ltr	
	3:05		

Accura Care Pharmaceuticals (P) Ltd.
Place, Qty.
Date
Signature of Dispatcher


Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 3028 Dated 26/07/2024

Name of Industry Accura Care Pharma

Vehicle No. H.R.048-2889

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	4:35 4:18	4000 4000	

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Accura Care Pharmaceuticals (P) Ltd.

Transporter Slip
C.E.T.P KALA-AMB


No. 3410 Dated 21/07/2024

Name of Industry Accura Care

Vehicle No. A/E 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	14:00 14:15	4000	

Sign of Dispatcher [Signature] Sign of Receiver [Signature]



Transporter Slip
C.E.T.P KALA-AMB


No. 3421 Dated 31/07/24

Name of Industry Accura Care

Vehicle No. A/E 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	15:05	4000	

Sign of Dispatcher [Signature] Sign of Receiver [Signature]



Transporter Slip
C.E.T.P KALA-AMB

No. 3424 Dated 01/08/2024

Name of Industry Accura Care

Vehicle No. A/E 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	17:00 17:20	4000	

Accura Care Pharmaceuticals (P) Ltd.

Recd. Qty.
Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

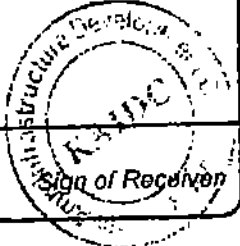
Dated 02/08/2024

No. 3127 Name of Industry Accura Care

Vehicle No. Mahindra - S75

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	13:40	4000	
	18:50		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB


Dated 02/08/24

No. 3126 Name of Industry Accura Care

Vehicle No. HR711-0262

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	13:30	4000	
	13:40		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB


Dated 03/08/2024

No. 3153 Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR0711-0262

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	10:05	4000	
	10:20		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB


Dated 05/08/24

No. 3154 Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR711-0262

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	13:05	4000	
	18:15		

Accura Care Pharmaceuticals (P) Ltd.
Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB

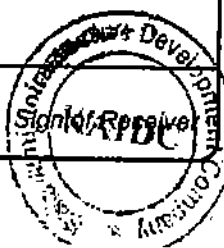
No. Dated 03/08/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR716-0262

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	10:40	4000	
	10:50		

Signature of Dispatcher [Signature]


 Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

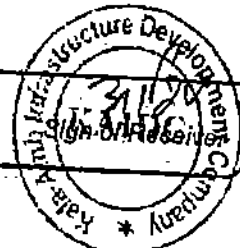
No. 3446 Dated 05/08/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR716-0262

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	11:14	4000	
	11:25		

Signature of Dispatcher [Signature]


 Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

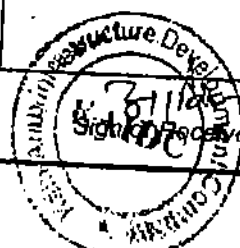
No. Dated 5-8-24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR716-0262

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	12:10	4000	
	12:15		

Signature of Dispatcher [Signature]


 Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

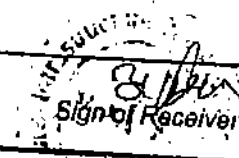
No. 3195 Dated 06/08/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR716-0262

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	7:55	4000	
	8:10		

Signature of Dispatcher [Signature]


 Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. 3482 Dated 08/08/2024


Name of Industry: Deena Care Pharmaceuticals

Vehicle No. Machine 375

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	19:20	4000	
	19:20		

Sign of Dispatcher *[Signature]*

Sign of Receiver *[Signature]*



Transporter Slip

C.E.T.P KALA-AMB

No. 3482 Dated 08/08/2024


Name of Industry: Deena Care Pharmaceuticals

Vehicle No. Machine 375

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:05	4000	
	8:28		

Sign of Dispatcher *[Signature]*

Sign of Receiver *[Signature]*



Transporter Slip

C.E.T.P KALA-AMB

No. 3483 Dated 07/08/2024

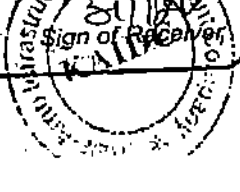
Name of Industry: Deena Care Pharmaceuticals

Vehicle No. Machine 375

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:10	4000	
	8:25		

Sign of Dispatcher *[Signature]*

Sign of Receiver *[Signature]*



Transporter Slip

C.E.T.P KALA-AMB

No. 3470 Dated 07/08/24


Name of Industry: Deena Care Pharmaceuticals

Vehicle No. Machine 378

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:50	4000	
	9:05		

Sign of Dispatcher *[Signature]*

Sign of Receiver *[Signature]*



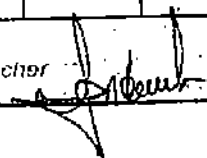
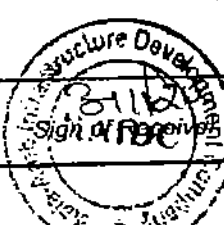
Transporter Slip
C.E.T.P KALA-AMB

No. 3600 Dated 09/08/2024

Name of Industry Accelera Core Pharmaceuticals

Vehicle No. Machine S.T.S.

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:20 8:35	4000	

Sign of Dispatcher  

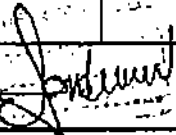
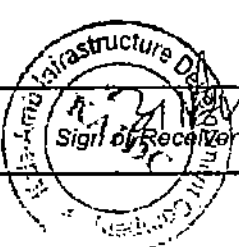
Transporter Slip
C.E.T.P KALA-AMB

No. 3603 Dated 10/08/2024

Name of Industry Accelera Core Pharmaceuticals

Vehicle No. Machine S.T.S.

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:00 9:15	4000	

Sign of Dispatcher  

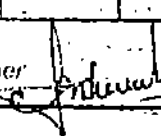
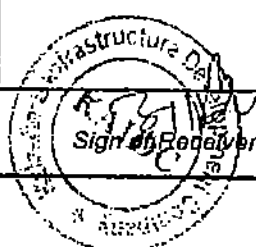
Transporter Slip
C.E.T.P KALA-AMB

No. 3607 Dated 10/08/2024

Name of Industry Accelera Core Pharmaceuticals

Vehicle No. Machine S.T.S.

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:10 8:25	4000	

Sign of Dispatcher  

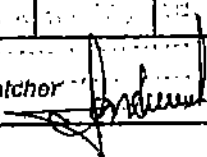

Transporter Slip
C.E.T.P KALA-AMB

No. 3604 Dated 09/08/2024

Name of Industry Accelera Core Pharmaceuticals

Vehicle No. Machine S.T.S.

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:00 9:15	4000	

Sign of Dispatcher  

Transporter Slip
C.E.T.P KALA-AMB

No. 3563 Dated 13/08/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. machina - 575

Particulars	Time	Dty.	Transport Charges In Rs.
Effluent Water for Treatment	16:35	4000	
	16:50		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

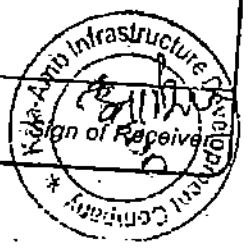
No. 3563 Dated 13/08/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. HR 711 - 0262

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	16:50	4000	
	17:05		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]



Transporter Slip
C.E.T.P KALA-AMB

No. 3563 Dated 12/08/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. machina 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:05	4000	
	9:20		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

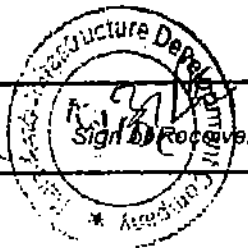
No. 3563 Dated 12/08/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. machina 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:30	4000	
	8:45		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]



Transporter Slip
C.E.T.P KALA-AMB

No. 3657 Dated 17/08/2024

Name of Industry Alcon Core Pharmaceuticals

Vehicle No. Machines S75

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:50	4000	
	9:05		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 3657 Dated 17/08/2024

Name of Industry Alcon Core Pharmaceuticals

Vehicle No. Machines S78

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:30	4000	
	9:45		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 3638 Dated 14/08/2024

Name of Industry Alcon Core Pharmaceuticals

Vehicle No. Machines S75

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:20	4000	
	8:45		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 3638 Dated 14/08/2024

Name of Industry Alcon Core Pharmaceuticals

Vehicle No. Machines S75

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:20	4000	
	9:40		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip

C.E.T.P KALA-AMB

No. 3680

Dated 22/08/2024

Name of Industry: Beecon Core Pharmaceuticals

Vehicle No. Mahindra S75

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	18180	4000	
	18195		

Signature of Dispatcher: *[Signature]* Signature of Receiver: *[Signature]*

Transporter Slip

C.E.T.P KALA-AMB

No. 3681

Dated 21/08/2024

Name of Industry: Beecon Core Pharmaceuticals

Vehicle No. Mahindra S75

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	13180	4000	
	14105		

Signature of Dispatcher: *[Signature]* Signature of Receiver: *[Signature]*

Transporter Slip

C.E.T.P KALA-AMB

Dated 20/08/2024

Name of Industry: Beecon Core Pharmaceuticals

Vehicle No. Mahindra S75

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	10:30	4000	
	10120		

Signature of Dispatcher: *[Signature]* Signature of Receiver: *[Signature]*

Transporter Slip

C.E.T.P KALA-AMB

No. 3674

Dated 20/08/24

Name of Industry: Beecon Core Pharmaceuticals

Vehicle No. Mahindra S75

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	11:20	4000	
	11150		

Signature of Dispatcher: *[Signature]* Signature of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 3004 Dated 24/08/24

Name of Industry Beecher Core Pharmaceuticals

Vehicle No. machines 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:50 9:05	4000	

Pharmaceuticals Ltd.
Signature of Dispatcher [Signature] Signature of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 3004 Dated 24/08/24

Name of Industry Beecher Core Pharmaceuticals

Vehicle No. machines 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:35 9:50	400	

Pharmaceuticals Ltd.
Signature of Dispatcher [Signature] Signature of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 3003 Dated 23/08/24

Name of Industry Beecher Core Pharmaceuticals

Vehicle No. machines 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:40 9:55	4000	

Pharmaceuticals Ltd.
Signature of Dispatcher [Signature] Signature of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 3003 Dated 23/08/2024

Name of Industry Beecher Core Pharmaceuticals

Vehicle No. machines 575

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	11:20 11:30	4000	

Pharmaceuticals Ltd.
Signature of Dispatcher [Signature] Signature of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 2017 Dated 27/08/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. Mahindra S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	7:35 9:45	4000	

Sign of Dispatcher [Signature] Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 2017 Dated 27/08/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. Mahindra S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:50 9:05	4000	

Sign of Dispatcher [Signature] Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 2017 Dated 28/08/24

Name of Industry Accura Care Pharmaceuticals

Vehicle No. Mahindra S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:45 9:10	4000	

Accura Care Pharmaceuticals (P) Ltd.
Sign of Dispatcher [Signature] Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 2018 Dated 28/08/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. Mahindra S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:30	4000	

Sign of Dispatcher [Signature] Sign of Receiver

Transporter Slip

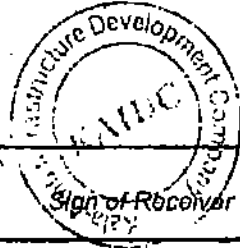
C.E.T.P KALA-AMB

Dated 28/08/2024

Name of Industry: Bellari Core Pharmaceuticals

Vehicle No: Mahindra S7S

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:40	4000	
	8:55		



Sign of Dispatcher

Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

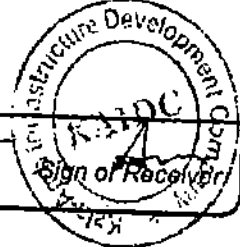
No. 3051

Dated 29/08/24

Name of Industry: Bellari Core Pharmaceuticals

Vehicle No: Mahindra S7S

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:25	4000	
	9:40		



Sign of Dispatcher

Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

Dated 28/08/2024

Name of Industry: Bellari Core Pharmaceuticals

Vehicle No: Mahindra S7S

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	9:10	4000	
	9:25		



Sign of Dispatcher

Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. 3053

Dated 29/08/24

Name of Industry: Bellari Core Pharmaceuticals

Vehicle No: Mahindra S7S

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	8:40	4000	
	8:55		



Sign of Dispatcher

Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 8000 Dated 31/05/24

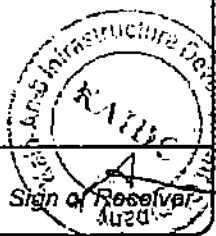
Name of Industry Accellu Core Pharmaceuticals

Vehicle No. Machine 575

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:55	4000	
	9:10		

Signature of Dispatcher: *[Signature]*

Signature of Receiver: *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB

No. 8007 Dated 31-05-24

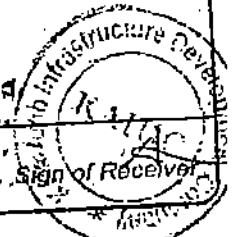
Name of Industry Accellu Core Pharmaceuticals

Vehicle No. Machine 575

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:45	4000	
	8:50		

Signature of Dispatcher: *[Signature]*

Signature of Receiver: *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB

No. 8070 Dated 30/08/24

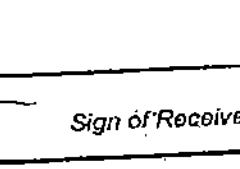
Name of Industry Accellu Core Pharmaceuticals

Vehicle No. Machine 575

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:40	4000	
	9:55		

Signature of Dispatcher: *[Signature]*

Signature of Receiver: *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB

No. 8070 Dated 30/08/2024


Name of Industry Accellu Core Pharmaceuticals

Vehicle No. Machine 575

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:05	4000	
	9:20		

Signature of Dispatcher: *[Signature]*

Signature of Receiver: *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB

No. 4120 Dated 04/09/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. Machina S15

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:05	4000	
	12:20		

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB


No. 4109 Dated 03/09/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. Machina S15

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:20	4000	
	9:05		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB


No. 3099 Dated 02/09/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. Machina S15

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:15	4000	
	9:30		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB


No. 3099 Dated 02/09/2024

Name of Industry Accura Care Pharmaceuticals

Vehicle No. Machina S15

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:00	4000	
	10:15		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



Transporter Slip
C.E.T.P KALA-AMB

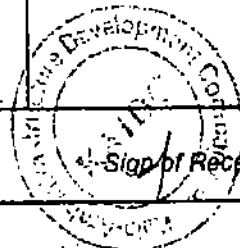
No. 4145 Dated 06/09/24

Name of Industry Accure Care Pharmaceuticals

Vehicle No. Machina S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:30	4000	
	8:45		

Sign of Dispatcher *[Signature]*



 Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 4132 Dated 05/09/24

Name of Industry Accure Care Pharmaceuticals


Vehicle No. Machina S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:45	400	
	10:00		

Accure Care Pharmaceuticals (P) Ltd.

Recd. Qty.

Sign of Dispatcher *[Signature]*



 Sign of Receiver

Signature.....

Transporter Slip
C.E.T.P KALA-AMB

No. 4131 Dated 08/09/24

Name of Industry Accure Care Pharmaceuticals

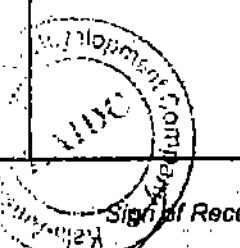
Vehicle No. Machina S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:10	4000	
	9:25		

Accure Care Pharmaceuticals (P) Ltd.

Recd. Qty.

Sign of Dispatcher *[Signature]*



 Sign of Receiver

Signature.....

Transporter Slip
C.E.T.P KALA-AMB

No. 4119 Dated 04/09/24

Name of Industry Accure Care Pharmaceuticals

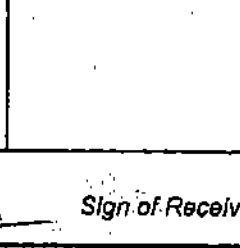
Vehicle No. Machina S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:20	400	
	11:35		

Accure Care Pharmaceuticals (P) Ltd.

Recd. Qty.

Sign of Dispatcher *[Signature]*



 Sign of Receiver

Signature.....

Transporter Slip
C.E.T.P KALA-AMB

No. 4169 Dated 09/09/24

Name of Industry... Accura Care Pharmaceuticals

Vehicle No... Mahindra S7S

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:45 8:55	4000	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 4170 Dated 09/09/24

Name of Industry... Accura Care Pharmaceuticals

Vehicle No... Mahindra S7S

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:15 9:25	4000	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 4158 Dated 07/09/24

Name of Industry... Accura Care Pharmaceuticals

Vehicle No... Mahindra S7S

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:40 8:50	4000	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 4144 Dated 06/09/2024

Name of Industry... Accura Care Pharmaceuticals

Vehicle No... Mahindra S7S

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	7:55 8:10	4000	

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty.....
Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 4410 Dated 12/09/24

Name of Industry... Accura Care Pharmaceuticals

Vehicle No... Machine S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8735	4000	
	8145		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 4198 Dated 11/09/24

Name of Industry... Accura Care Pharmaceuticals

Vehicle No... Machine S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment			

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 4188 Dated 10/09/24

Name of Industry... Accura Care Pharmaceuticals

Vehicle No... Machine S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9130	4000	
	9140		

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 4189 Dated 10/09/24

Name of Industry... Accura Care Pharmaceuticals

Vehicle No... Machine S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12130	4000	
	12140		

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 4460 Dated 17/09/24

Name of Industry Accure Core Pharmaceuticals

Vehicle No. Mahindra S78

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:00	4000	
	9:10		

Sign of Dispatcher [Signature] 17/09/24 Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 4418 Dated 16/09/24

Name of Industry Accure Core Pharmaceuticals

Vehicle No. Mahindra S78

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:50	4000	
	9:00		

Accure Core Pharmaceuticals (P) Ltd.
Recd. Qty. 4000
Date 16/09/24
Signature [Signature]

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 4422 Dated 13/09/24

Name of Industry Accure Core Pharmaceuticals

Vehicle No. Mahindra S78

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:00	4000	
	9:10		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 4439 Dated 14/09/24

Name of Industry Accure Core Pharmaceuticals

Vehicle No. Mahindra S78

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	9:20	4000	
	9:30		

Accure Core Pharmaceuticals (P) Ltd.
Recd. Qty. 4000
Date 14/09/24
Signature [Signature]

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB,

No. 4435 Dated 14/09/24

Name of Industry Accura Care, Pharamceum

Vehicle No. Mahindra S75

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:30 9:00	4000	

Accura Care
Pharmaceuticals Pvt. Ltd.

Sign of Dispatcher [Signature] Sign of Receiver

Date _____

Signature _____


(True Copy)

Extract of Resolution Passed at Board of Directors Meeting of Accura Care Pharmaceuticals Private Limited held on 12th September 2024 at its Manufacturing Plant Village Moginand Nahan Road, Kala Amb, District Sirmour (Himachal Pradesh) 173030


Resolved That


In the board of Meeting as held on 12th September 2024, it is resolved that Sh. Varun Sabharwal working in the capacity of Plant Head, is hereby authorized to appear and attend the case, titled, "*Dharamavir Vs State of Haryana & Ors.*", bearing O.A No. 515/2022, before the Hon'ble National Green Tribunal, New Delhi on behalf of the company.

It is further **RESOLVED** that Sh. Varun Sabharwal is duly authorized to sign Vakalatnama, brief and consult our advocate (Sh. Aditya Dhawan) for representing the company, before the Hon'ble National Green Tribunal, New Delhi, in the above noted case and sign/file-affidavits, reply, applications, appeal, etc., for and on behalf of the company, as required, in best interest of the company.

All the execution and actions done by Sh. Varun Sabharwal, being taken in good faith and in best interest of the company, shall be binding on company.

For Accura Care Pharmaceuticals Private Limited

For Accura Care Pharmaceuticals Private Limited

 Mr. Neeraj Kumar Arora
 Managing Director Director

For Accura Care Pharmaceuticals Private Limited

 Mrs. Deeksha Arora
 Director Director



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
Original Application No: 515 of 2022

In re : Dharamvir

.....Applicant

VERSUS

State of Harayana & Ors.

..... Respondents

KNOW ALL TO whom these presents shall come that we M/s Accura Care Pharmaceuticals, the above-named Respondent No. 13, hereby appoint:

ADITYA DHAWAN, KIRAN DHAWAN & SIDHANT THAKUR (Advocates) 89, LAWYERS' CHAMBER SUPREME COURT OF INDIA & R-514, NEW-RAJINDER NAGAR, NEW-DELHI; Mobile No. (7838603016, 9810953016) E-mail: advocateadityadhawan@hotmail.com

(herein after called the advocate/s) to be my/our Advocate(s) in the above-noted case authorized him: -

To act, appear and plead in the above-noted case in this Court/Tribunal or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid, I/we will not be entitled to the refund of the same in any case whatsoever if the case last for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years, or part thereof.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this _____ day of September, 2024. Accepted subject to the terms of fees.

For Accura Care Pharmaceuticals Pvt. Ltd.

For Accura Care Pharmaceuticals Pvt. Ltd.

Vansabharney
Client
Authorised Signatory

Vansabharney
Client
Authorised Signatory

[Signature]
Advocate(s)
(Aditya Dhawan)
(D/11-A/2011)

[Signature]
HIM/509/2010

[Signature]
D/4983/2023